

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH,  
NEW DELHI

Original Application No.169 of 2025

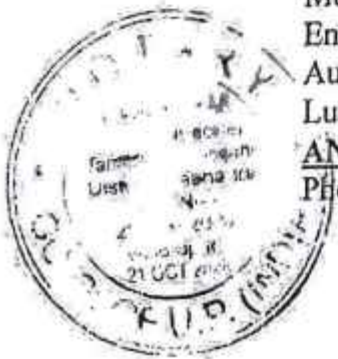
Pawan Kumar ...Applicant

Versus

Union of India & Ors. ...Respondents

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*(Handwritten mark)*

of State Level Expert Appraisal  
Committee-2

ANNEXURE R-9

Photocopy of minutes of 945<sup>th</sup> Meeting  
of the SEAC dated 28.05.2025

ANNEXURE R-10

Photocopy of Minutes of the 911<sup>th</sup>  
Meeting of SEIAA dated 22.09.2025

PLACE: New Delhi

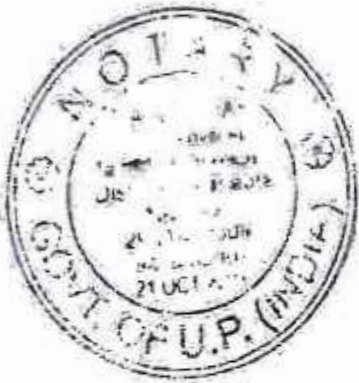
DATE: 16.04.2026

Copy to:

Filed by:



MUKESH VERMA  
Advocate for the  
Respondent No.10



10



Government of Uttar Pradesh



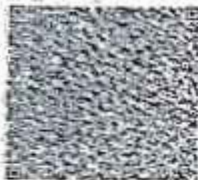
e-Stamp

Signature  
A.C.C Name - Anil Kumar Pandey  
A.C.C Code - UP-14104404  
A.C.C Add - Akdahawa Pohnara  
Robertsganj- Sonbhadra  
Mobile - 9453157765  
Licence No - 41A  
Tahseel Paritah Robertsganj- Sonbhadra

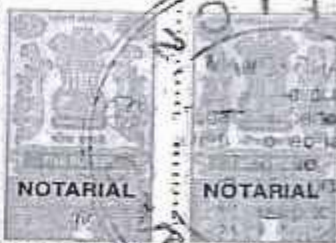
1010101010

Certificate No.	: IN-UP07986305076546Y
Certificate Issued Date	: 15-Apr-2026 11:03 AM
Account Reference	: NEWIMPACC (SV)/ up14104404/ SONBHADRA/ UP-SNB
Unique Doc. Reference	: SUBIN-UPUP1410440411133435350781Y
Purchased by	: DISTRICT MAGISTRATE SONBHADRA
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: DISTRICT MAGISTRATE SONBHADRA
Second Party	: Not Applicable
Stamp Duty Paid By	: DISTRICT MAGISTRATE SONBHADRA
Stamp Duty Amount(Rs.)	: 10 (Ten only)

सत्यमेव जयते



Please write or type below



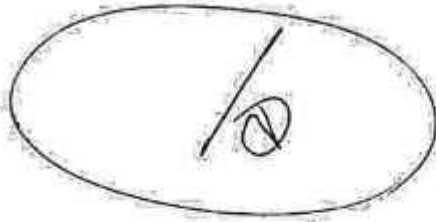
Badri Nishu  
Jaganmohini  
 26.4.26

(MANO. DHAR)  
ADV-NOTARY

Statutory Alert:

1. The authenticity of the Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

DISTRICT MAGISTRATE SONBHADRA DISTRICT MAGISTRATE SONBHADRA DISTRICT MAGISTRATE SONBHADRA DISTRICT MAGISTRATE SONBHADRA DISTRICT MAGISTRATE SONBHADRA



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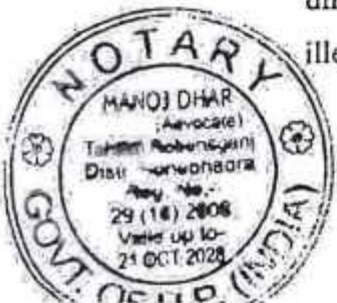
Union of India & Ors. ...Respondents

REPLY ON BEHALF OF RESPONDENT NO.10

DISTRICT MAGISTRATE SONBHADRA

MOST RESPECTFULLY SHOWETH:

1. That the applicant has filed present OA regarding illegal mining being carried out by M/s Veera Construction (Proprietor Shri Rameshwar Pratap) in District Sonbhadra n gata/Araji No.21 Mi (khand No.1) area 14.98 ha (37 acres) at village Bhagwa Tehsil Obra District Sonbhadra where illegal mining is being carried out without any environmental Clearance and in areas outside the lease area. It has further been alleged by applicant that illegal mining is also being carried out in water bodies with the use of JCB and other machines which is not permissible in law. The applicant has prayed for direction to stop the illegal mining being carried out by respondent no.11 in District Sonbhadra gata/Araji No.21 Mi (khand No.1) area 14.98 ha (37 acres) at village Bhagwa Tehsil Obra District Sonbhadra. The applicant has further prayed for forming a joint committee for examining the extent of illegal mining being done by respondent no.11 in above gata/araji. The applicant has further prayed for direction to respondent authorities to investigate the matter of illegal mining by the respondent no.11 and impose penalty for



①

environmental damage as per law and lastly it has been prayed that direction be issued for stay the operation of mining by respondent no.11 in above gata/araji no.21 Mi (khand No.1) area 14.98 ha (37 acres) at village Bhagwa Tehsil Obra District Sonbhadra. The answering respondent District Magistrate Sonbhadra has been impleaded as party respondent no.10 in above OA. The reply on behalf of answering respondent is as follows:-

2. That in the above OA No. 169/2025 pending before this Hon'ble Tribunal, vide order dated 23.04.2025 passed by this Hon'ble Tribunal, a committee was constituted and direction was given for conducting investigation regarding the mining lease area in question. In compliance with which the Constituted Committee, has given the following suggestions in the inspection report dated 14.08.2025:-

Recommendations of the Joint Committee:

- (i) In light of the above, it has been found that the validity of the above EC has been extended for one year only through the MoM of the 685th meeting of SEIAA. MoM cannot speak on the further validity extension of EC. Therefore, necessary clarification may be given by SEIAA-UP on the above issues.
- (ii) In light of the above, it has been found that the lessee operated the mine without a valid consent to operate (CTO) for the period of 01.01.2022 to 23.01.2022 and 01.01.2023 to 29.03.2023. Accordingly, environmental compensation may be imposed.
- (iii) In light of the above, it has been found that the above Environmental clearance has been granted contrary to



①

the Sustainable Sand Mining Management Guideline, September (SSMMG) 2016, and Enforcement & Monitoring Guidelines for Sand Mining (EMGSM), January 2020. Therefore, SEIAA/SEAC-UP can review such cases and be cautious during the appraisal of the River bed mining (RBM) project in the future.

- (iv) In light of the above, the mining lease area on paper is 14.98 ha; however, kml file and the latitude and longitude mentioned in the EC reflected that the actual lease area is 14.70 ha only. This shows that 0.28 hec. is less than the granted. The Director of Mining & Geology-UP is requested to take further action on the above issue, and also be cautious during the lease grant in the future.
- (v) In light of the above, it has been found that M/s Veera Construction has been continuously involved in illegal mining activities around the above lease area since 2021 to date; therefore, Local Administration, through the mining department, may initiate necessary proceedings against M/s Veera Construction.
- (vi) In light of the above, the Mining Department, Sonbhadra, may calculate the total quantity of mineral excavated. Penalty may be imposed for the extraction of excess minerals, if any.
- (vii) Any mining activity, which area in violation of the provisions of the Environment (Protection) Act, 1986, the Water (Prevention and control of Pollution Act, 1974), and Air (Prevention and control of Pollution Act, 1981) etc. shall be considered as illegal mining within the provision of section 21 (5) of MMDR act

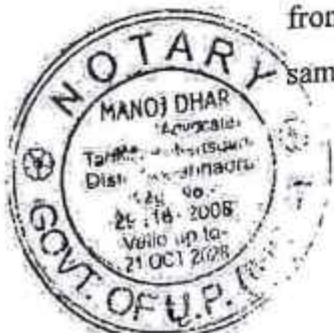


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and the concerned authority shall take necessary action within the provision of MMDR Act.

3. That the vacant area of minor mineral sand/morrum available in plot No. 21 combined (Block No. 1) total area of 14.98 hectares situated on the bed of Son river in village Bhagwan situated in Tehsil-Obra of District-Sonbhadra was included in the District Survey Report, 2018 before making arrangement for mining concession. Before including in the District Survey Report, the District Level Expert Appraisal Committee (DEAC) constituted consisting of Revenue Department, Forest Department, Irrigation Department and Mining Department approved the District Survey Report, 2018 on 28.11.2018, after which the following provision is mentioned in Chapter-4 Rule-23 (2) (a) of UP Minor Mineral (Concession) Rules-2021 - "the area or areas for mining leases in respect of sand or morrum or bajri or boulder or any of these in mixed state exclusively found in the river bed shall be leased out only by e-tender or e-auction or e-tender-cum-e-auction for a maximum period of five years at a time" and as per the provisions given in Government Order No. 1875/86-2017-(Sa0)/2017TC-1 Geology and Mining Section, Government of Uttar Pradesh, Lucknow dated 14.08.2017, the quantity of 2,39,680 cubic meter of sub-mineral sand/morrum available in the area in question was advertised through e-tender-cum-e-auction system vide office letter No. 2160/Mineral/e-Tender/2018 dated 29.11.2018.

Apart from the above, after examination of revenue records since the area in question, in regard to Forest Department is situated at a distance of more than 100 meters from the forest land and in regard to Irrigation Department same is located at a distance of more than 500 meters



therefore, the Sub Divisional Committee constituted in the district recommended about inclusion of the area in DSR, after which the area in question was included in the District Survey Report, 2024 and approval was obtained from SEIAA on 27.12.2024. Photocopy of report of Irrigation department dated 12.06.2024 is annexed herewith and marked as ANNEXURE R-1 (Pg. No. to ).

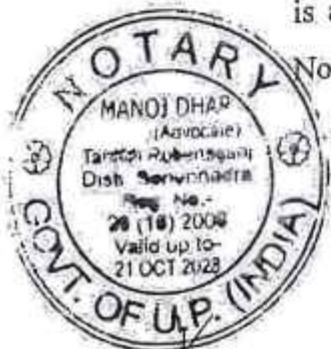
Photocopy of notification dated 29.11.2018 is annexed herewith and marked as ANNEXURE R-2 (Pg. No. to ).

4. That in continuation of the above said notification dated 29.11.2018, in the event of the highest bid of Rs. 270/- per cubic meter offered by M/s Veera Construction, Proprietor- Shri Rameshwar Pratap S/o Shri Shyama Prasad, resident of S-3/36 B, Ardli Bazar, District- Varanasi, the letter of intent was issued in favour of M/s Veera Construction through office letter dated 08.01.2021, after which the letter of intent holder paid the amount mentioned in the letter of intent, and obtained the approved mining plan on 26.03.2021 and obtained the environmental clearance certificate issued by State Level Environmental Impact Assessment Uttar Pradesh Lucknow (SEIAA) on 01.12.2021, after which the said auction lease was issued in favour of M/s Veera Construction on 01.12.2021. Executed for a period of 05 years from 13.12.2021 to 12.12.2026.

Photocopy of letter of intent dated 08.01.2021 is annexed herewith and marked as ANNEXURE R-3 (Pg. No. to ).

Photocopy of Approved Mining Plan dated 26.03.2021 is annexed herewith and marked as ANNEXURE R-4 (Pg.

No. to ).



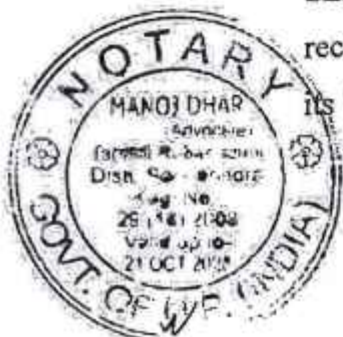
Photocopy of Environmental Clearance Certificate dated 01.12.2021 is annexed herewith and marked as ANNEXURE R-5 (Pg. No. to ).

5. That in regard to validity of the Environmental Clearance Certificate dated 01.12.2021 issued in the mining lease area in question, the following has been mentioned in specific condition no. 10 on page no. 7:-

"10. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period."

It is clear from the above that the validity of the Environment Clearance Certificate in question is up to the lease period of 05 years.

6. That apart from the above, it is also submitted that regarding the validity of the Environmental Clearance Certificate dated 01.12.2021 issued for the mining lease area in question, the lease holder had submitted a representation letter dated 14.05.2025. In continuation of letter dated 10.05.2025 a letter to the Member Secretary, State Level Environmental Impact Assessment Authority, Environment Directorate, Lucknow, Uttar Pradesh was sent vide letter dated 13.10.2025, in relation to which the Nodal Officer, State Level Expert Appraisal Committee- 2, vide letter dated 06.11.2025, had informed as follows: "this is to inform that regarding the validity of Environmental Clearance, the 945<sup>th</sup> meeting of SEAC was held on 28.05.2025. In pursuance of the recommendation of SEAC, the decision taken by SEIAA in its 911<sup>th</sup> meeting dated 22.09.2025 regarding the validity of



environmental clearance is being sent as enclosure to the concerned District Magistrates for information and further action." And in the copy no. 02 of the said letter dated 06.11.2025, there is mentioned as under: "With reference to the letter no. 1098 dated 13.10.2025 of the District Magistrate, Sonbhadra, this is to inform that the matter in question is covered by the above decision of SEIAA/SEAC."

Photocopy of office letter dated 14.05.2025 sent by lease holder to Member Secretary, State Level Environmental Impact Assessment Authority, Environment Directorate, Lucknow, Uttar Pradesh is annexed herewith and marked as ANNEXURE R-6 (Pg. No. to ).

Photocopy of Office letter dated 13.10.2025 sent by lease holder to Member Secretary, State Level Environmental Impact Assessment Authority, Environment Directorate, Lucknow, Uttar Pradesh is annexed herewith and marked as ANNEXURE R-7 (Pg. No. to ).

Photocopy of letter dated 06.11.2025 of State Level Expert Appraisal Committee-2 is annexed herewith and marked as ANNEXURE R-8 (Pg. No. to ).

7. That the meeting of SEAC was held on 28.05.2025, in which following are mentioned-

*"A presentation was made by the by the project proponent before the SEAC. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged. Earlier, environmental clearance for the above project proposal was issued by SEIAA, U.P. vide letter no. EC21B001UP144167, dated*



22/12/2021 for an annual production of 1,97,888 cum/annum in favour of Shri Sudhakar Pandey, S/o Shri Dudh Nath Pandey, M/s Sudhakar Pandey and Associates with following specific conditions: "In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State, EC is granted for a period of one year." The SEIAA in its 685th meeting dated 31/12/2022 discussed the validity extension of ECs of Sand/morrum/river bed material mining based on the replenishment study as per Hon'ble NGT order and following decision were taken: "SEIAA gone through the letter of DGM, UP letter no1368/M-228/2017 khananniti (VIII) dated 27-12-2022. letter no.1381/M-228/2017 khananniti (VIII) dated 30-12-2022 addressed to MS SEIAA in which it is mentioned as follows "the act of replenishment study of mining area of sand/morrum of river bed situated in various districts of state has been completed by Institution CMPDI of Govt. of India. " "SEIAA also gone through the E-mail dated 31-12-2022 of DGM UP and progress statement on the scientific sand replenishment study being carried out by CMPDI vide letter no-CMPDI/BDD/E-760656/1-16525 dated 30-12-2022 for 26 districts (25+1) and Rivers- Ken, Betwa, Yamuna, Gandak Ghaghra, Ganga, Tauns Bhaghain Son, Rapti, Paisuni, Dahsan Mangour, UR. Saprar, Sukhanai, Belan. SEIAA agrees to extend the validity of the ECs of the concerned leases (of Districts Chitrakoot, Fatehpur, Kaushambi, Hamirpur, Jalaun, Jhansi, Sonebhadra, Shaharanpur, shamli, Baghpat, Ghaziabad, G.B. Nagar, Prayagraj, Mirzapur, Chanduli, Faizabad, Ambedkarnagar, Gorakhpur,



Santkabir nagar, Siddharth Nagar, Gonda, Basti, Bahraich, Kanpur Nagar, Kanpur Dehat, Banda) for the period of one year, if the reported production is equal to or less than the production capacity mentioned in original/valid ECs. In case the proponent/DGM aspires to mine additional mineral (Based on the replenishment report) then the proponent has to submit a fresh application. It will be the responsibility of the Mining Department to ensure that no mining is carried out beyond the quantity mentioned in the replenishment study report validated by mining department. Rest all the conditions mentioned in the original EC shall remain same." SEAC went through the letter dated 30-12-2022 of DGM UP, informing that replenishment studies has been completed by CMPDI and the validity period of E.C. granted for the period of 1 year may be extended till the validity period of lease deed. SEAC deliberated the matter in detail and also noted that EC's are also issued with Specific Conditions that Environmental clearance will be co-terminus with the mining lease period/Mining Plan. SEAC also noted that District Sonbhadra has uploaded replenishment study report for year 2023 and year 2024 in public domain <https://sonbhadra.nic.in> Hence, SEAC recommended to extend the validity period of environmental clearances concerned with the 685th SEIAA meeting dated 31/12/2022 which will be co-terminus with the mining lease period/Mining Plan, whichever is earlier, where replenishment study report has been uploaded in the public domain for the period of year 2023 and 2024. It will be the responsibility of the Mining Department to ensure that no mining is carried out beyond the quantity mentioned in the replenishment study report



*(Signature)*

validated by mining department and leases are operated on the basis of replenishment study reports, conducted on annual basis. The matter is forwarded to SEIAA to take necessary action in the matter."

Photocopy of minutes of 945<sup>th</sup> Meeting of the SEAC dated 28.05.2025 is annexed herewith and marked as ANNEXURE R-9 (Pg. No. to ).

8. That followings have been mentioned in 911<sup>th</sup> meeting dated 22.09.2025 of SIEAA with reference to above recommendation made by SEAC:-

"SEIAA gone through the comments of SEAC and noted that SEAC went through the letter dated 30-12-2022 of DGM UP, informing that replenishment studies has been completed by CMPDI and the validity period of E.C. granted for the period of 1 year may be extended till the validity period of lease deed. SEAC also noted that EC's are also issued with Specific Conditions that Environmental clearance will be co-terminus with the mining lease period/Mining Plan. SEAC also noted that District Sonbhadra has uploaded replenishment study report for year 2023 and year 2024 in public domain <https://sonbhadra.nic.in>. Hence, SEIAA agreed with the recommendation of SEAC to extend the validity period of environmental clearances concerned with the 685<sup>th</sup> SEIAA meeting dated 31/12/2022 which will be co-terminus with the mining lease period/Mining Plan, whichever is earlier, where replenishment study report has been uploaded in the public domain for the period of year 2023 and 2024. It will be the responsibility of the Mining Department to ensure that no mining is carried out beyond the




quantity mentioned in the replenishment study report validated by mining department and leases are operated on the basis of replenishment study reports, conducted on annual basis."

From the above it is clear that validity of environmental no objection certificate in question is till the period of lease.


Photocopy of Minutes of the 911<sup>th</sup> Meeting of SEIAA dated 22.09.2025 is annexed herewith and marked as ANNEXURE R-10 (Pg. No. to ).

9. It is further humbly submitted that apart from above the answering respondent is duty bound to follow all directions issued by this Hon'ble Tribunal in the matter in its letter and spirit.
10. That the facts stated in the above reply are based on the information derived from official record as such they true and correct as per personal knowledge and belief of the deponent. No part of same is false and nothing material has been concealed therefrom.

  
Respondent

No.10

Through Counsel

  
(MUKESH VERMA)  
ADVOCATE FOR RESPONDENT NO.10  
Ch. No.50, Old Block  
Supreme Court of India  
New Delhi-110001  
(M) 9810108098  
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AFFIDAVIT

I, Badri Nath Singh S/o Shri Jagannath Singh, aged about 57 years, presently posted as District Magistrate, Sonbhadra do hereby solemnly affirm and state as under:-

1. That the deponent is posted in above capacity as such he is fully conversant with the facts of the case as such is competent to swear in this affidavit.
2. That I have read the accompanying reply to the Original Application No.169/2025 Pawan Kumar Vs Union of India & Ors. filed by applicant and understood the contents thereof the same are true and correct as per my personal knowledge and belief.
3. That the Annexures accompanying are true and correct copies of their respective originals.

  
 Deponent

VERIFICATION:

I, the above named deponent do hereby verify that the contents of above affidavit are true and correct as per knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

Verified at Sonbhadra this the 15<sup>th</sup> day of April, 2026.

  
 Deponent



## सिंचाई विभाग से सम्बन्धित विवरण

क्र. सं.	जनपद/ तहसील का नाम	ग्राम का नाम	गाटा संख्या	कुल क्षेत्रफल (है. मी.)	क्षेत्र का जीपीएसिंग अक्षांश-देशान्तर	खनन क्षेत्र से 500 मीटर के अन्दर कोई बाघ/ जलाशय स्थित है (हो/नही)
1	ओबरा	खेबन्धा	246 व 472	4.25	A- 24° 30' 12.23"N, 82° 58' 15.82"E B- 24° 30' 11.69"N, 82° 58' 21.29"E C- 24° 30' 4.89"N, 82° 58' 19.30"E D- 24° 30' 1.28"N, 82° 58' 16.16"E E- 24° 30' 4.98"N, 82° 58' 13.75"E	नही
2	ओबरा	खेबन्धा	246 (खण्ड-अ)	6.000	A- 24° 30' 52.69"N, 82° 58' 35.47"E B- 24° 30' 51.97"N, 82° 58' 40.16"E C- 24° 30' 37.83"N, 82° 58' 33.01"E D- 24° 30' 38.67"N, 82° 58' 27.21"E	नही
3	ओबरा	खेबन्धा	246 (खण्ड-ब)	6.000	A- 24° 30' 38.55"N, 82° 58' 28.07"E B- 24° 30' 37.83"N, 82° 58' 33.01"E C- 24° 30' 30.20"N, 82° 58' 29.53"E D- 24° 30' 24.28"N, 82° 58' 27.98"E E- 24° 30' 24.86"N, 82° 58' 22.49"E	नही
4	ओबरा	खेबन्धा	246 (खण्ड-स)	7.000	A- 24° 30' 24.98"N, 82° 58' 21.25"E B- 24° 30' 24.27"N, 82° 58' 27.99"E C- 24° 30' 11.69"N, 82° 58' 21.28"E D- 24° 30' 12.21"N, 82° 58' 16.81"E	नही
5	ओबरा	खेबन्धा	246 (खण्ड-द)	6.000	A- 24° 31' 7.36"N, 82° 58' 43.10"E B- 24° 31' 7.05"N, 82° 58' 47.19"E C- 24° 30' 51.97"N, 82° 58' 40.16"E D- 24° 30' 52.69"N, 82° 58' 35.46"E	नही
6	ओबरा	बरहमारी	385 (खण्ड-अ)	12.146	A- 24° 28' 14.14"N, 83° 12' 53.98"E B- 24° 28' 11.96"N, 83° 13' 5.59"E C- 24° 28' 4.55"N, 83° 13' 5.73"E D- 24° 28' 5.49"N, 83° 12' 53.74"E	नही
7	ओबरा	बरहमारी	385 (खण्ड-ब)	12.146	A- 24° 28' 11.96"N, 83° 13' 5.59"E B- 24° 28' 9.19"N, 83° 13' 19.25"E C- 24° 28' 0.37"N, 83° 13' 19.60"E D- 24° 28' 1.27"N, 83° 13' 5.78"E	नही
8	ओबरा	बरहमारी	385 (खण्ड-स)	12.146	A- 24° 28' 9.19"N, 83° 13' 19.25"E B- 24° 28' 9.41"N, 83° 13' 34.50"E C- 24° 28' 3.67"N, 83° 13' 34.94"E D- 24° 28' 3.60"N, 83° 13' 19.49"E	नही

12.56.2024

A. H. M.

[Signature]

[Signature]

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12.56.2024

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9	ओबरा	बरहमोरी	385 (खण्ड-घ)	12.146	A- 24°28'17.46"N, 83°12'44.27"E B- 24°28'14.14"N, 83°12'53.98"E C- 24°28'1.44"N, 83°12'53.67"E D- 24°28'2.06"N, 83°12'43.54"E	नही
10	ओबरा	अगोरी खास	824ख (खण्ड-1)	16.194	A- 24°33'47.01"N, 82°57'16.43"E B- 24°33'48.60"N, 82°57'25.22"E C- 24°33'32.73"N, 82°57'31.50"E D- 24°33'29.53"N, 82°57'20.42"E E- 24°33'31.23"N, 82°57'19.13"E	नही
11	ओबरा	अगोरी खास	824ख (खण्ड-2)	16.194	A- 24°33'29.54"N, 82°57'20.43"E B- 24°33'32.74"N, 82°57'31.51"E C- 24°33'17.76"N, 82°57'37.49"E D- 24°33'14.49"N, 82°57'26.10"E	नही
12	ओबरा	अगोरी खास	824ख (खण्ड-3)	16.194	A- 24°33'14.49"N, 82°57'26.10"E B- 24°33'17.75"N, 82°57'37.51"E C- 24°33'9.03"N, 82°57'41.07"E D- 24°33'4.36"N, 82°57'45.23"E E- 24°33'0.00"N, 82°57'35.40"E F- 24°33'0.22"N, 82°57'34.91"E G- 24°33'10.77"N, 82°57'26.35"E H- 24°33'11.19"N, 82°57'27.20"E	नही
13	ओबरा	अगोरी खास	824ख (खण्ड-4)	12.368	A- 24°32'59.96"N, 82°57'35.36"E B- 24°33'4.35"N, 82°57'45.23"E C- 24°32'55.95"N, 82°57'53.04"E D- 24°32'41.42"N, 82°58'14.60"E E- 24°32'37.97"N, 82°58'12.97"E F- 24°32'40.76"N, 82°58'9.10"E G- 24°32'44.75"N, 82°58'7.36"E H- 24°32'47.17"N, 82°58'1.12"E I- 24°32'49.57"N, 82°58'0.09"E J- 24°32'54.63"N, 82°57'50.58"E K- 24°32'55.84"N, 82°57'51.21"E L- 24°32'58.31"N, 82°57'46.79"E M- 24°32'56.07"N, 82°57'44.83"E N- 24°32'56.53"N, 82°57'39.81"E	नही
14	ओबरा	अगोरी खास	824क	1.100	A- 24°33'0.38"N, 82°57'45.49"E B- 24°32'58.27"N, 82°57'49.99"E C- 24°32'55.90"N, 82°57'49.58"E D- 24°32'57.71"N, 82°57'44.35"E	नही
15	ओबरा	ससनई	221घ (खण्ड-1)	18.215	A- 24°28'20.93"N, 83°10'41.57"E B- 24°28'21.49"N, 83°10'58.76"E C- 24°28'9.15"N, 83°10'59.31"E D- 24°28'8.24"N, 83°10'42.21"E	नही

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16	ओबरा	ससनई	221च (खण्ड-2)	18.215	A- 24°28'21.49"N, 83°10'58.76"E B- 24°28'22.45"N, 83°11'16.32"E C- 24°28'10.36"N, 83°11'16.47"E D- 24°28'9.15"N, 83°10'59.31"E	नही
17	ओबरा	ससनई	531ड (खण्ड-3)	12.146	A- 24°28'13.48"N, 83°11'16.45"E B- 24°28'25.62"N, 83°11'16.28"E C- 24°28'25.98"N, 83°11'27.53"E D- 24°28'14.22"N, 83°11'28.86"E	नही
18	ओबरा	ससनई	531ड (खण्ड-4)	12.146	A- 24°28'14.93"N, 83°11'41.12"E B- 24°28'26.50"N, 83°11'40.33"E C- 24°28'25.98"N, 83°11'27.53"E D- 24°28'14.22"N, 83°11'28.86"E	नही
19	ओबरा	ससनई	531ड (खण्ड-5)	16.194	A- 24°28'26.50"N, 83°11'40.33"E B- 24°28'26.46"N, 83°11'57.48"E C- 24°28'15.61"N, 83°11'57.96"E D- 24°28'14.93"N, 83°11'41.12"E	नही
20	ओबरा	ससनई	531ड (खण्ड-6)	18.214	A- 24°28'26.46"N, 83°11'57.48"E B- 24°28'26.39"N, 83°12'17.58"E C- 24°28'15.63"N, 83°12'16.93"E D- 24°28'15.61"N, 83°11'57.96"E	नही
21	ओबरा	ससनई	531ड (खण्ड-7)	16.194	A- 24°28'26.39"N, 83°12'17.58"E B- 24°28'26.10"N, 83°12'36.03"E C- 24°28'15.80"N, 83°12'34.09"E D- 24°28'15.63"N, 83°12'16.93"E	नही
22	ओबरा	ससनई	221च	36.500	A- 24°28'19.31"N, 83°10'08.26"E B- 24°28'20.94"N, 83°10'41.59"E C- 24°28'08.24"N, 83°10'42.21"E D- 24°28'6.62"N, 83°10'08.71"E	नही
23	ओबरा	भगवां	21मि0 (खण्ड-1)	14.980	A- 24°31'45.58"N, 82°59'24.55"E B- 24°31'55.22"N, 82°59'43.53"E C- 24°31'50.07"N, 82°59'46.56"E D- 24°31'36.52"N, 82°59'27.91"E	नही
24	ओबरा	भगवां	15च (खण्ड-2)	12.146	A- 24°31'56.51"N, 82°59'15.58"E B- 24°32'2.93"N, 82°59'27.23"E C- 24°31'53.16"N, 82°59'34.37"E D- 24°31'48.53"N, 82°59'23.81"E	नही
25	ओबरा	भगवां	16, 17ख, 17ग	0.9480	A- 24°32'04.65"N, 82°59'30.00"E B- 24°32'4.43"N, 82°59'30.83"E C- 24°32'1.54"N, 82°59'30.25"E D- 24°32'1.54"N, 82°59'33.14"E E- 24°31'59.31"N, 82°59'31.64"E F- 24°32'1.38"N, 82°59'29.09"E G- 24°32'2.46"N, 82°59'29.56"E H- 24°32'2.76"N, 82°59'28.49"E	नही

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26	ओबरा	भगवा	15अ, 20ग	6.5750	A-	24°32'2.37"N, 82°59'41.89"E	नही
					B-	24°31'57.98"N, 82°59'46.36"E	
					C-	24°31'51.90"N, 82°59'36.08"E	
					D-	24°31'51.85"N, 82°59'35.81"E	
					E-	24°31'56.69"N, 82°59'31.94"E	
					F-	24°31'58.00"N, 82°59'33.96"E	
					G-	24°31'58.37"N, 82°59'33.53"E	

उपरोक्त सभी खनन क्षेत्र बांध/जलाशय के 500 मीटर की परिधि के बाहर स्थित है।

*[Signature]*  
सर्वेक्षक,  
खनिज विभाग, सोनमद्र।

*[Signature]*  
खान निरीक्षक,  
सोनमद्र।

*[Signature]*  
ज्येष्ठ खान अधिकारी  
सोनमद्र।

*[Signature]* 12.08.2024  
अधिसूची अभियन्ता,  
बन्धी प्रखण्ड, सिंचाई विभाग  
सोनमद्र।

*[Signature]* *[Signature]* *[Signature]* *[Signature]*  
*[Signature]* *[Signature]* *[Signature]* *[Signature]*

## कार्यालय जिलाधिकारी, सोनभद्र।

(खनिज अनुभाग)

ई-निविदा सह ई-नीलामी आमंत्रण हेतु सूचना  
पत्रांक 2166 / खनिज / ई-टेण्डर / 2018

दिनांक 29/11 / 2018

सर्वसाधारण को सूचित किया जाता है कि जनपद-सोनभद्र में नदी तल में उपलब्ध मोरम के खनन क्षेत्रों को शासनादेश संख्या-1875/ 86-2017-57(सा)/ 2017-टी0सी0-1 दिनांक 14.08.2017 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ0प्र0 उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु निम्नवत् क्षेत्रों को उपलब्ध घोषित किया जाता है :-

क्र. सं०	उप खनिज का नाम	नदी का नाम	क्षेत्र का विवरण				नियमावली-1963 के अनुसार रायल्टी दर (रु० प्रति घनमीटर)	खनन योग्य आंकलित उपखनिज का भण्डार (घन मी० प्रतिवर्ष)	प्रथम वर्ष में आंकलित भण्डार की कुल रायल्टी रूपरेखा में। (कॉलम 9 में अंकित घन मी० प्रतिवर्ष की कॉलम-8 में अंकित रायल्टी की दर से गुणा करने पर उपलब्ध सकल धनराशि)	अर्नेस्ट मनी (कालन 10 में अंकित सकल धनराशि का 25 प्रतिशत)
			तहसील	ग्राम	गाटा सं०/खण्ड सं०/जोन सं०	क्षेत्रफल (हे० मी)				
1.	मोरम	सोन	रावटसगंज	अगोरीखास	824ख/ खण्ड-1	16.194	150.00	2,59,104	3,88,65,600	97,16,400
2.	मोरम	सोन	रावटसगंज	अगोरीखास	824ख/ खण्ड-2	16.194	150.00	2,59,104	3,88,65,600	97,16,400
3.	मोरम	सोन	रावटसगंज	अगोरीखास	824ख/ खण्ड-3	16.194	150.00	2,59,104	3,88,65,600	97,16,400
4.	मोरम	सोन	रावटसगंज	अगोरीखास	824ख/ खण्ड-4	12.368	150.00	1,97,888	2,96,83,200	74,20,800
5.	मोरम	सोन	रावटसगंज	भगवा	21नि०/ खण्ड-1	14.980	150.00	2,39,880	3,59,52,000	89,88,000
6.	मोरम	सोन	रावटसगंज	ससनई	221घ/ खण्ड-1	18.215	150.00	2,91,440	4,37,18,000	1,09,29,000
7.	मोरम	सोन	रावटसगंज	ससनई	221घ/ खण्ड-2	18.215	150.00	2,91,440	4,37,18,000	1,09,29,000
8.	मोरम	सोन	रावटसगंज	ससनई	531ड/ खण्ड-3	12.148	150.00	1,94,336	2,91,50,400	72,87,600
9.	मोरम	सोन	रावटसगंज	ससनई	531ड/ खण्ड-4	12.148	150.00	1,94,336	2,91,50,400	72,87,600
10.	मोरम	सोन	रावटसगंज	ससनई	531ड/ खण्ड-5	16.194	150.00	2,59,104	3,88,65,600	97,16,400
11.	मोरम	सोन	रावटसगंज	ससनई	531ड/ खण्ड-6	18.214	150.00	2,91,424	4,37,13,600	1,09,28,400
12.	मोरम	सोन	रावटसगंज	ससनई	531ड/ खण्ड-7	16.194	150.00	2,59,104	3,88,65,600	97,16,400
13.	मोरम	सोन	रावटसगंज	बध्दमारी	385/ खण्ड-8	12.148	150.00	1,94,336	2,91,50,400	72,87,600
14.	मोरम	कनहर	दुडी	पीपरडीह व कोरगी	871 व 518ग	32.338	150.00	2,58,704	3,88,05,600	97,01,400
15.	मोरम	कनहर	दुडी	नगवा	168/ खण्ड-1	8.097	150.00	48,562	72,87,300	18,21,825
16.	मोरम	कनहर	दुडी	बोधाडीह	1	6.072	150.00	48,576	72,86,400	18,21,600
17.	मोरम	रेणु	रावटसगंज	उबन्धा	248/ खण्ड-द	12.148	150.00	97,168	1,45,75,200	36,43,800

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2. खनन पट्टा निश्चित अवधि 05 वर्ष के लिये स्वीकृत किये जायेंगे। पट्टे की अवधि की गणना खननपट्टा विलेख निष्पादन की तिथि से की जायेगी।
3. ई-निविदा सह ई-नीलामी की बिड/बोली उपखनिज की प्रति घन मीटर के लिये दी जायेगी, जो उ0प्र0 उपखनिज (परिहार) नियमावली-1963 के अनुसूची-1 में निर्धारित रायल्टी की दर से कम नहीं होगी। इससे भिन्न बिड/बोली दिये जाने पर बिड/बोली स्वीकार नहीं की जायेगी तथा प्री बिड अर्नेस्ट मनी जब्त कर ली जायेगी। प्राप्त उच्चतम बिड/बोली की दर (रूपया प्रति घन मी0) को क्षेत्र में आंकलित मात्रा (घन मी0) से गुणा कर प्रथम वर्ष की नीलामी की देय धनराशि आगणित की जायेगी, जिसे पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी।
4. ई-निविदा सह ई-नीलामी दो चरणों में होगी। प्रथम चरण में ई-निविदा सम्पन्न की जायेगी, जिसके दौरान सभी बिडर्स को एक बार ई-निविदा (e-tender) देने का मौका प्रदत्त होगा, जो पुनरीक्षित (Revise) नहीं किया जा सकेगा। ई-निविदा में प्राप्त उच्चतम निविदा को आधार मूल्य (Floor Price) मानते हुये द्वितीय चरण में ई-नीलामी कराया जायेगा, जिसके दौरान बिडर्स ई-नीलामी हेतु निर्धारित तिथि एवं अवधि में ई-बिड दे सकता है। ई-नीलामी के दौरान केवल उच्चतम बोली को ही प्रदर्शित किया जायेगा, जिसके देखते हुये बिडर अपना बिड पुनरीक्षित कर बढ़ा सकते हैं।
5. किसी क्षेत्र के ई-निविदा सह ई-नीलामी हेतु बिडर्स को बिड में भाग लेने से पूर्व प्री बिड अर्नेस्ट मनी जमा करना अनिवार्य होगा, जिसकी गणना क्षेत्र में वार्षिक आंकलित खनन योग्य मात्रा एवं उपखनिज की रायल्टी दर से गुणा कर प्राप्त धनराशि का 25 प्रतिशत होगा।
6. एम0एस0टी0सी0 लि0 (भारत सरकार का उपक्रम) को सेवा प्रदाता के रूप में चयनित किया गया है, जिसके द्वारा राज्य सरकार की ओर से नीलामी की कार्यवाही सम्पादित की जायेगी। ई-निविदा सह ई-नीलामी द्वारा परिहार पर देने की सम्पूर्ण प्रक्रिया ऑनलाईन एम0एस0टी0सी0 के पोर्टल [www.mstcecommerce.com](http://www.mstcecommerce.com) पर की जायेगी।
7. इच्छुक आवेदकों के लिये ऑनलाईन बिड/बोली हेतु Class III Signing type डिजीटल सिग्नेचर सर्टिफिकेट (DSC) होना आवश्यक है। एम0एस0टी0सी0 के उपरोक्त पोर्टल पर जाकर अर्ह आवेदक अपने पंजीकरण की कार्यवाही पूर्ण करने के पश्चात ही ई-निविदा सह ई-नीलामी में भाग ले सकेंगे।
8. पंजीकृत आवेदक निर्धारित पोर्टल पर आनलाईन एक या एक से अधिक क्षेत्रों के लिये बिड में भाग ले सकेगा, परन्तु उसे प्रत्येक क्षेत्र के लिये अलग-अलग आवेदन शुल्क एवं प्रत्येक क्षेत्र हेतु निर्धारित अर्नेस्ट मनी जमा करना होगा। इच्छुक व्यक्ति/ फर्म/कम्पनी (आवेदक) ई-निविदा सह ई-नीलामी में भाग लेने के लिये सरकार के पक्ष में रू0 15,000 (रू0 पन्द्रह हजार) का आवेदन शुल्क एम0एस0टी0सी0 पेमेन्ट गेटवे के माध्यम से जमा करना होगा, जो अप्रतिदेय (Non Refundable) होगा।
9. ई-निविदा सह ई-नीलामी में भाग लेने हेतु इच्छुक व्यक्ति/फर्म/कम्पनी को एम0एस0

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टी0सी0 में पंजीकरण कराना अनिवार्य होगा। पंजीकरण हेतु व्यक्ति / फर्म / कम्पनी को ई-ऑक्शन पोर्टल [www.mscecommerce.com](http://www.mscecommerce.com) पर उपलब्ध आनलाईन फार्म भरना पड़ेगा, जिसके दौरान बिडर्स अपने लिये स्वयं जनित यूजर आई0डी0 एवं पासवर्ड बनायेंगे। इस ऑनलाईन पंजीयन के उपरान्त बिडर्स को एम0एस0टी0सी0 द्वारा भेजी गयी सूचना ई मेल प्राप्त होगा, जिसके पश्चात बिडर्स को आवश्यक अभिलेख स्कैन कर एम0एस0टी0सी0 को ऑनलाईन भेजना अनिवार्य होगा। साथ ही वार्षिक पंजीकरण शुल्क जी.एस.टी. सहित रू0 1,180 (रू0 एक हजार एक सौ अस्सी मात्र) एम0एस0टी0सी0 पेमेन्ट गेटवे के माध्यम से ऑनलाईन देय होगा। अनिवार्य अभिलेख एवं वार्षिक पंजीकरण शुल्क की प्राप्ति के पश्चात् ही बिडर्स का लॉगिन आई0डी0, पासवर्ड एवं एकाउन्ट एम0एस0टी0सी0 के निर्धारित पोर्टल पर चालू (Activate) होगा।

10. पंजीकरण हेतु बिडर्स द्वारा स्वप्रमाणित निम्न अभिलेख/प्रमाण-पत्र स्कैन कर एम0एस0टी0सी0 के पोर्टल पर अपलोड करना अनिवार्य होगा :-

- 1) आवेदक के आधार कार्ड की प्रति, फर्म की दशा में फर्म के भागीदारों के आधार कार्ड की प्रति तथा कम्पनी के मामले में कारपोरेट अफेयर्स मंत्रालय भारत सरकार द्वारा निर्गत कम्पनी के प्रबन्ध निदेशक का Director Identification Number (DIN) के प्रमाण-पत्र की प्रति।
- 2) आवेदक का अद्यावधिक चरित्र प्रमाण-पत्र, फर्म के मामले में भागीदारों के अद्यावधिक चरित्र प्रमाण-पत्र की प्रति तथा कम्पनी के मामले में प्रबन्ध निदेशक का इस आशय का शपथ-पत्र कि कम्पनी को किसी अपराधिक वाद में दण्डित नहीं किया गया है। चरित्र प्रमाण पत्र उस जिले के जिलाधिकारी द्वारा प्रदत्त होगा, जहाँ आवेदक स्थायी रूप से निवास करता हों।
- 3) आवेदक का पैन कार्ड की प्रति, फर्म या कम्पनी के मामले में उसका पैन कार्ड एवं जी0एस0टी0 नं0 की प्रति।
- 4) बैंक खाते का विवरण, जिससे ई-निविदा सह ई-नीलामी से सम्बन्धित समस्त वित्तीय हस्तान्तरण किया जायेगा, यथा बैंक का नाम, खाता संख्या, आई0एफ0एस0सी0 कोड तथा एक निरस्त चेक की प्रति।
- 5) जिलाधिकारी अथवा प्राधिकृत अधिकारी द्वारा जारी किया गया खनन देय बकाया न होने का प्रमाण-पत्र। जहाँ आवेदक राज्य के भीतर कोई खनिज परिहार धारित नहीं करता है, वहाँ इस आशय का शपथ-पत्र की प्रति।

11. एम0एस0टी0सी0 द्वारा केवल उन्ही व्यक्ति/फर्म/कम्पनी का पंजीकरण किया जायेगा, जो उ0प्र0 उपखनिज (परिहार) नियमावली- 1963 के प्राविधानों के अन्तर्गत अर्ह हो। नियम- 26 के अनुसार निम्नलिखित व्यक्ति/फर्म/कम्पनी ई-निविदा सह नीलामी प्रक्रिया में भाग नहीं ले सकते हैं :-

- 1) जो भारतीय राष्ट्रिक नहीं है।
- 2) जिसके विरुद्ध खनिज देय बकाया है।
- 3) जिसने उस जिले के जिलाधिकारी अथवा राज्य सरकार द्वारा प्राधिकृत

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- अधिकारी, जहां वह स्थायी रूप से निवास करता है, से चरित्र प्रमाण-पत्र प्राप्त नहीं कर लिया है। शर्त यह है कि उक्त चरित्र प्रमाण-पत्र पुलिस सत्यापन के आधार पर दिया गया हो।
- 4) जिसने अपने आधार कार्ड की प्रति प्रस्तुत न की हो।
  - 5) जिसका नाम काली सूची में दर्ज हो।
  - 6) फर्म/कम्पनी के मामले में जिसने पैनकार्ड तथा जी0एस0टी0 पंजीकरण प्रमाण-पत्र प्रस्तुत न किया हो।
12. ऑनलाईन ई-निविदा डालने तथा ई-नीलामी बोलने की विधि का पूर्ण विवरण सेवा प्रदाता संस्था एम0एस0टी0सी0 के वेब पोर्टल [www.mstcecommerce.com](http://www.mstcecommerce.com) पर देखा जा सकता है।
  13. ई-निविदा सह ई-नीलामी में भाग लेने के लिये इच्छुक व्यक्ति फर्म/कम्पनी को प्रत्येक क्षेत्र के लिये पृथक-पृथक रू0 15,000 (रू0 पन्द्रह हजार मात्र) का शुल्क, जो अप्रतिदेय होगा तथा अर्नेस्ट मनी जो विज्ञापित क्षेत्र के नाम सम्मुख अंकित हो, जमा किया जाना होगा।
  14. सफल बोलीदाता/निविदादाता को छोड़कर शेष बोलीदाता/निविदादाता द्वारा जमा बयानों की धनराशि (अर्नेस्ट मनी) यथावत उसी बैंक खाते में वापस कर दी जायेगी, जिस बैंक खाते से पैसा दिया गया था।
  15. जहां किसी भी कारण से ई-निविदा सह ई-नीलामी की प्रक्रिया पूरी न हो वहां कम से कम 07 दिन की अल्प अवधि की नोटिस देने के पश्चात् पुनः ई-निविदा सह ई-नीलामी की जा सकती है।
  16. अधिकतम पाँच खनन पट्टे या 400 हे0 से अधिक के क्षेत्र को, उ0प्र0 राज्य में किसी व्यक्ति/फर्म/कम्पनी के पक्ष में स्वीकृत नहीं किया जायेगा। यदि किन्हीं परिस्थितियों में एक व्यक्ति/फर्म/कम्पनी द्वारा अपने पक्ष में 05 खननपट्टे या 400 हे0 से अधिक के खननपट्टे स्वीकृत कर लिया जाता है, तो अन्त में स्वीकृत खननपट्टे निरस्त कर पट्टा अन्तर्गत जमा सम्पूर्ण धनराशि जब्त कर ली जायेगी तथा केवल प्रारम्भ के पाँच क्षेत्र अथवा 400 हे0 के खननपट्टे ही अनुमत्य होंगे। परन्तु यदि आवेदक स्वयं अपने पक्ष में 05 खननपट्टे या 400 हे0 से अधिक के खननपट्टे हेतु जारी लेटर ऑफ इंटेंड की सूचना देता है, तो उक्त सीमा के अन्तर्गत कोई भी खननपट्टा क्षेत्र के चयन का उसे अधिकार प्राप्त होगा तथा शेष क्षेत्रों की जमा धनराशि पुष्टि के उपरान्त यथावत वापस कर दी जायेगी।
  17. ई-निविदा सह ई-नीलामी की प्रक्रिया :-
    - 1) ई-निविदा सह ई-नीलामी दो चरणों में की जायेगी। प्रथम चरण में केवल ई-निविदा विज्ञापन में निर्धारित तिथि एवं समय के अन्तर्गत डाली जायेगी। बिड/रायल्टी की दर प्रत्येक उपखनिज के लिये प्रतिघन मीटर के लिये दी जायेगी, जो सम्बन्धित उपखनिज के लिये नियमावली- 1963 के अनुसूची-1 में उल्लिखित रायल्टी की दर से कम नहीं होगा। द्वितीय चरण में ई-निविदा में

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प्राप्त अधिकतम निविदा धनराशि को आधार मानकर ई-नीलामी की बोली की न्यूनतम धनराशि निर्धारित होगी। प्रथम चरण के इच्छुक आवेदक उक्त न्यूनतम धनराशि के ऊपर विज्ञप्ति में प्रकाशित तिथि व समय के अनुसार ऑनलाईन बोली में भाग लेंगे।

- 2) प्रथम चरण की समाप्ति के उपरान्त निम्नानुसार प्रक्रिया अपनायी जायेगी:-
- (क) यदि प्रथम चरण में एक ही बिड प्राप्त होती है और उक्त बिड (ऑफर) में प्रतिघन मीटर दिया गया दर नियमावली-1963 के प्रथम अनुसूची में उस उपखनिज के लिये निर्धारित रायल्टी दर से 400 प्रतिशत से अधिक है तथा शेष शर्तें पूर्ण करता हो तो जिलाधिकारी द्वारा उस निविदादाता के पक्ष में लेटर ऑफ इन्टेंट जारी किया जायेगा।
- (ख) यदि प्रथम चरण में एक ही बिड प्राप्त होता है और उक्त बिड (ऑफर) में प्रतिघन मीटर में दिया गया दर नियमावली- 1963 के प्रथम अनुसूची में उस उपखनिज के लिये निर्धारित रायल्टी दर से अधिक परन्तु 400 प्रतिशत से कम है तो जिलाधिकारी क्षेत्र की भौगोलिक स्थिति, खनिज की उपलब्धता, खनिज की गुणवत्ता, उपखनिज का बाजार मूल्य, उस क्षेत्र में खनिज की मांग, क्षेत्र में अवैध खनन की सम्भावना, राजस्व की प्राप्ति आदि पर विचार करते हुये स्वविवेक से एकल निविदादाता के पक्ष में लेटर ऑफ इन्टेंट जारी करने अथवा न करने के सम्बन्ध में निर्णय लेंगे।
- (ग) यदि प्रथम चरण में एक से अधिक परन्तु पाँच या पाँच से कम बिड प्राप्त होता है तो सभी बिड कर्ता द्वितीय चरण की ई-नीलामी की प्रक्रिया में भाग लेने हेतु अर्ह होंगे तथा द्वितीय चरण के अधिकतम बोलीदाता के पक्ष में जिलाधिकारी द्वारा लेटर ऑफ इन्टेंट जारी किया जायेगा।
- (घ) यदि पाँच से अधिक बिड/ऑफर प्राप्त होते है तब केवल पाँच सर्वाधिक निविदाकार ही द्वितीय चरण की ई-नीलामी में भाग लेने हेतु अर्ह होंगे तथा द्वितीय चरण के अधिकतम बोलीदाता के पक्ष में ही जिलाधिकारी द्वारा लेटर आफ इन्टेंट जारी किया जायेगा।
- 3) उपरोक्त प्रस्तर-17(2)(ग), (घ) के अनुसार प्रथम चरण के योग्य बोलीदाता द्वितीय चरण की नीलामी में भाग ले सकते है।
- 4) द्वितीय चरण में ई-नीलामी की प्रक्रिया की जायेगी। ई-नीलामी की प्रक्रिया प्रथम चरण की अप्रसारित प्रक्रिया होगी, जिसमें प्रथम चरण में प्राप्त उच्चतम बिड/ऑफर द्वितीय चरण की ई-नीलामी के लिये न्यूनतम बोली (Floor Price) स्वतः निर्धारित हो जायेगी।
- 5) द्वितीय चरण की नीलामी की प्रक्रिया में नीलामी की निर्धारित अवधि के भीतर इच्छुक एवं अर्ह व्यक्ति/फर्म/कम्पनी बोली में कई बार भाग ले सकता है। नीलामी की ऑनलाईन प्रक्रिया में स्क्रीन पर अधिकतम बोली प्रदर्शित होती रहेगी और प्रदर्शित बोली से अधिक बोली ऑनलाईन ही दिया जा सकता है।

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- 6) निर्धारित समय के पश्चात् बोली अन्तिम हो जायेगी और उसके उपरान्त कोई बोली नहीं दी जा सकती है। बोली के अन्तिम समय में यदि कोई और बोली प्राप्त होती है तो नीलामी की बोली का समय स्वतः 05 मिनट के लिये बढ़ जायेगा। यह प्रक्रिया तब तक जारी रहेगी जब तक 05 मिनट के अन्तराल में कोई और बोली प्राप्त नहीं होती है।
- 7) ई-निविदा सह ई-नीलामी की कालयोजना एवं अवधि निम्नानुसार सम्पादित की जायेगी :-

प्रेस विज्ञप्ति (विज्ञप्ति का प्रकाशन)	दिनांक 03.12.2018	
एम0एस0टी0सी0 के पोर्टल पर रजिस्ट्रेशन कराने की अन्तिम तिथि	प्री-बीड अर्नेस्ट मनी जमा करने की अन्तिम तिथि के दो कार्य दिवस पूर्व तक ही बीडर रजिस्ट्रेशन करा सकते हैं।	
प्री-बीड अर्नेस्ट मनी जमा करने की अन्तिम तिथि	दिनांक 02.01.2019	
प्रथम चरण ई-निविदा (ई-टण्डर) की अवधि	दिनांक 03.01.2019 के पूर्वान्ह 10:00 बजे से दिनांक 07.01.2019 के सायं 05:00 बजे तक	
प्रथम चरण में प्राप्त ई-निविदा (बीड) का खोला जाना एवं उसका मूल्यांकन	दिनांक 08.01.2019 से दिनांक 09.01.2019 तक	
द्वितीय चरण ई-नीलामी की अवधि:-		
दिनांक	पूर्वान्ह 10.00 बजे से अपरान्ह 1.00 बजे तक	अपरान्ह 2.00 बजे से सायं 5.00 बजे तक
10.01.2019	क्रमांक संख्या-1 व 2	क्रमांक संख्या-3 व 4
11.01.2019	क्रमांक संख्या-5 व 6	क्रमांक संख्या-7 व 8
14.01.2019	क्रमांक संख्या-9 व 10	क्रमांक संख्या-11 व 12
15.01.2019	क्रमांक संख्या-13 व 14	क्रमांक संख्या-15 व 16
16.01.2019	क्रमांक संख्या-17	-

- 8) परिणाम की घोषणा एवं उसका प्रदर्शन :-
- (क) प्रथम चरण की निविदा प्रक्रिया का परिणाम निविदाकार (Tenderer) के लॉगिन पर प्रदर्शित होगा। प्रथम चरण के निविदा प्रक्रिया के समापन के पश्चात अधिकतम निविदा धनराशि (बिडिंग एमाउण्ट) प्रदर्शित की जायेगी। सभी निविदाकार द्वितीय चरण की बोली हेतु वे योग्य है अथवा नहीं को भी लॉगिन कर जान सकते है।
- (ख) एकल निविदा के मामलों को छोड़कर शेष मामलों में द्वितीय चरण की नीलामी समाप्त होने के उपरान्त प्राप्त अधिकतम बोली उसके बोलीदाता का विवरण एम0एस0टी0सी0 के निर्धारित पोर्टल पर प्रदर्शित किया जायेगा।
18. पट्टे का दिया जाना :- नियमावली के नियम-28 के प्रावधानों के अनुसार ई-निविदा सह ई-नीलामी के मामले में उस बोली या प्रस्ताव को उपरोक्त प्रस्तर-17(2) में दिये गये प्रक्रिया के अनुसार जिलाधिकारी स्वीकार करेगें, जो उच्चतम हो। जिलाधिकारी द्वारा सफल एवं नियमानुसार अर्ह बोलीदाता/निविदादाता को उनके द्वारा प्रस्तुत मूल अभिलेख के सत्यापन के एक सप्ताह के अन्दर लेटर आफ इन्टेंट निर्गत किया जायेगा।

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19. ई-नीलामी समाप्त होने के पश्चात 03 कार्य दिवस के अन्दर सफल बोलीदाता को अपने मूल अभिलेख का सत्यापन उस जनपद के जिलाधिकारी, जहां क्षेत्र स्थित है, के द्वारा अथवा निदेशक, भूतत्व एवं खनिकर्म निदेशालय के द्वारा कराना होगा। निदेशक द्वारा मूल अभिलेख के सत्यापन की स्थिति में अभिलेख-सत्यापन की आख्या ई-मेल के माध्यम से सम्बन्धित जिलाधिकारी को प्रेषित की जायेगी। अभिलेख-सत्यापन के पश्चात ही जिलाधिकारी द्वारा लेटर ऑफ इन्टेंट जारी किया जायेगा। सत्यापन में यदि कोई अभिलेख अथवा प्रमाण-पत्र कूटरचित, असत्य अथवा गलत पाया जाता है, तो लेटर ऑफ इन्टेंट जारी नहीं किया जायेगा तथा बयानों की धनराशि (अर्नेस्ट मनी) जब्त कर ली जायेगी।
20. लेटर ऑफ इन्टेंट में निम्न विवरण होंगे :-
- 1) प्रथम वर्ष के लिये देय नीलामी धनराशि की गणना पट्टा क्षेत्र के लिये विज्ञप्ति में आकलित मात्रा घन मी० को निविदा/नीलामी की दर रूपया घन प्रति मी० से गुणा कर निकाली जायेगी। खननपट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी।
  - 2) सफल बोलीदाता/निविदादाता, पट्टे की निर्बन्धनों और शर्तों का यथोचित पालन करने के लिये प्रतिभूति के रूप में प्रथम वर्ष के लिये बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किश्त के रूप में प्रथम वर्ष के लिये बोली/निविदा की सकल धनराशि का 25 प्रतिशत दो कार्यदिवसों के अन्दर जमा करेगा। बयानों की धनराशि (अर्नेस्ट मनी) प्रथम किश्त में समायोजित कर ली जायेगी।
  - 3) पट्टे के प्रथम वर्ष की शेष किश्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिये निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली- 1963 के चतुर्थ अनुसूची के अनुसार जमा की जायेगी।
  - 4) पट्टाधारक नियम- 17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन करायेगा तथा नियम- 35 के अनुसार सीमा-स्तम्भ लगायेगा एवं इसका अनुरक्षण करेगा।
  - 5) ग्रयनित आवेदक नियम- 34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 14.09.2006 सपठित अधिसूचना दिनांक 15.01.2016 तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
  - 6) प्रत्येक पट्टाधारक द्वारा नियम- 34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
  - 7) लेटर ऑफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित

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- खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण व पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव किया जाना अनिवार्य होगा।
21. सफल बोलीदाता/निविदादाता द्वारा धनराशि जमा करने की रीति :-
- 1) स्वीकृत पट्टे की अवधि 05 वर्ष होगी, परन्तु बोली/निविदा की धनराशि वर्ष के लिये मानी जायेगी। प्रत्येक अनुवर्ती वर्ष में पिछले वर्ष से 10 वृद्धि के साथ आगामी वर्ष में पट्टा धनराशि देय होगी। प्रथम वर्ष एवं वर्षों के लिये पट्टा धनराशि नियमावली- 1963 के चतुर्थ अनुसूची के पट्टाधारक द्वारा जमा की जायेगी।
  - 2) लेटर ऑफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता 25 प्रतिशत प्रतिभूति जमा एवं 25 प्रतिशत प्रथम किश्त अर्थात् पट्टे के वर्ष के लिये निर्धारित पट्टा धनराशि का 50 प्रतिशत के समतुल्य एम0एस0टी0सी0 के ई-पेमेन्ट गेटवे पर आर0टी0जी0एस/ एन0ई0ए द्वारा लेटर ऑफ इन्टेंट जारी होने के दो कार्य दिवसों के अन्दर जमा जाना होगा। उक्त धनराशि जमा करने से पूर्व सफल निविदादाता/बोलीदाता द्वारा जमा प्री बिड अर्नेस्ट मनी समायोजित की ली जायेगी। यदि बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।
  - 3) प्रथम वर्ष के लिये शेष 75 प्रतिशत पट्टा धनराशि एवं आगामी वर्षों के पट्टा धनराशि नियमावली में निर्धारित चतुर्थ अनुसूची के अनुसार राज्य सरकार द्वारा समय-समय पर निर्धारित प्रक्रिया के अनुसार पट्टाधारक द्वारा जमा जायेगी। उक्त अनुसूची में नियत तिथि के अनुसार देय धनराशि जमा न करने की दशा में नियम-59 के अनुसार देय धनराशि ब्याज सहित वसूल की जायेगी।
  - 4) पट्टाधारक द्वारा राज्य सरकार अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी0सी0एस0, जिला र फाउण्डेशन (डी0एम0एफ0) आदि नियमानुसार जमा किया जायेगा।
22. शर्तें :-
- 1) ई-निविदा सह ई-नीलामी में भाग लेने से पूर्व क्षेत्र में आंकलित उपखनिज मात्रा एवं खनन स्थल के लिये पहुँच मार्ग आदि के सम्बन्ध में मौके का निरीक्षण कर विडर स्वयं आश्वस्त हो लें। ई-निविदा सह ई-नीलामी में भाग लेने पश्चात् इस सम्बन्ध में किसी भी प्रकार का दावा स्वीकार नहीं किया जायेगा।
  - 2) पट्टाधारक पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के सीमांकित मानचित्र पर खननपट्टा क्षेत्र का कार्डिनेट्स अंकित करेगा। पट्टा विलेख निष्पादन करने के पूर्व पट्टाधारक अपने स्वयं के व्यय पर सीमा चिन्ह को और खम्बे को लगायेगा, जो पट्टाविलेख से संलग्न नक्शा दर्शाये गये सीमांकन को इंगित करने के लिये आवश्यक होगा।

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- 3) पट्टा अभिलेख के निष्पादन के दिनांक से छः माह के भीतर खनन संक्रियायें प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति के कुशल कारीगर की भांति करेगा।
- 4) पट्टाधारक नियम-35 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खननपट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे, और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम- 66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
- 5) पट्टाधारक प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पढ़ने तथा दर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हे सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली- 1963 के नियम- 59 के अन्तर्गत शास्ति का भागीदार होगा।
- 6) पट्टेदार 03 मीटर की गहराई अथवा जल स्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियायें नहीं करेगा।
- 7) जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
- 8) नदी की जल धारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
- 9) स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
- 10) यदि पट्टेधारक द्वारा नियमों व खननपट्टा, पर्यावरण स्वच्छता प्रमाण-पत्र खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- 11) मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।

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- 12) नियमों एवं शर्तों के उल्लंघन के परिणाम स्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।
- 13) राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारकों को मान्य होगा।

(अमित कुमार सिंह)  
जिलाधिकारी,  
सोनभद्र।

पत्रांक व तद दिनांक:-

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।
2. आयुक्त, विन्ध्याचल मण्डल, मीरजापुर।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।
4. शाखा प्रबन्धक, एम०एस०टी०सी० लि०, जी-25/26 तेज प्लाजा, 1, टी०एन० सिंह रोड, हजरतगंज, लखनऊ।
5. निदेशक, सूचना, उ०प्र०, लखनऊ।
6. जिला सूचना अधिकारी, सोनभद्र को इस आशय से प्रेषित कि उक्त का प्रकाशन स्थानीय दैनिक समाचार पत्रों में निः शुल्क कराने का कष्ट करें।

29/11/18  
जिलाधिकारी,  
सोनभद्र।

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**कार्यालय जिलाधिकारी, सोनभद्र।**  
(खनिज अनुभाग)

पत्रांक 83 / खनिज / 2021

दिनांक 08 / 01 / 2021

वीरा कन्स्ट्रक्शन,  
द्वारा-श्री रामेश्वर प्रताप पुत्र श्री श्यामा प्रसाद  
निवासी एस0-3, 36 बी0, अर्दली बाजार,  
जनपद-वाराणसी। मो0 नं0-9455152705  
ई0मेल आई0डी0 [pratap12121979@gmail.com](mailto:pratap12121979@gmail.com)

**खनन पट्टा की स्वीकृति हेतु आशय-पत्र**  
**(Letter of Intent for grant of mining lease)**

भूतत्व एवं खनिकर्म विभाग, उत्तर प्रदेश शासन के आदेश संख्या-1875/86-2017-57 (सामान्य)/2017 टी0सी0-1 दिनांक 14.08.2017 में विनिहित निर्देशों के अधीन जनपद-सोनभद्र में प्रवाहित होने वाली नदियों के तल में स्थित मौरम के क्षेत्रों को उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 (यथा संशोधित) के अध्याय-चार के नियम-23 के उप नियम(1) के प्राविधानों के अन्तर्गत इस कार्यालय के पत्र संख्या-2160/ खनिज/ई-टेण्डर /2018 दिनांक 29.11.2018 के द्वारा रिक्त घोषित करते हुये शासनादेश संख्या-1875/86-2017-57 (सामान्य)/2017 टी0सी0-1 दिनांक 14.08.2017 में उल्लिखित शर्तों के अधीन रिक्त क्षेत्रों के व्यवस्थापन हेतु "ई-निविदा सह ई-नीलामी" की प्रक्रिया के अन्तर्गत इच्छुक एवं अर्ह व्यक्तियों से निविदा सह बोली आमंत्रित की गयी थी।

2- उक्त क्रम में जनपद-सोनभद्र की तहसील-ओबरा के ग्राम-भगवां की आराजी संख्या-21मि0 में स्थित क्षेत्र रकबा-14.980 हेक्टेयर (खण्ड-1) में उपलब्ध वार्षिक आंकलित मात्रा 2,39,680 घन मीटर मौरम के लिये सेवा प्रदाता एजेन्सी (एम0एस0टी0सी0) के माध्यम से आपने रु0 270/- (रुपये दो सौ सत्तर मात्र) प्रति घन मीटर की बोली विज्ञप्ति दिनांक 29.11.2018 में उल्लिखित शर्तों के अधीन दी है।

3- अतः आपके द्वारा दी गई बोली सर्वोच्च एवं संतोषजनक पाये जाने पर तत्समय माननीय न्यायालय द्वारा पारित प्रभावी अन्तरिम आदेशों के अनुपालन में औपबन्धिक रूप से उसे स्वीकार नहीं किया जा सका था, परन्तु उत्तर प्रदेश शासन के पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-2 की अधिसूचना संख्या-2658/81 -2-2020-20(4)/2020 दिनांक 21 दिसम्बर, 2020 के द्वारा प्रस्तावित वन भूमि में से उपयुक्त भूमि को भारतीय वन अधिनियम, 1927 की धारा-20 के प्राविधानों के अन्तर्गत संरक्षित वन घोषित कर दिये जाने के उपरान्त अब विषयगत क्षेत्र प्रस्तावित वन भूमि से पृथक होकर राजस्व भूमि की श्रेणी में आ गयी है।

4- अतः आपके द्वारा दी गयी बोली सर्वोच्च एवं संतोषजनक पाये जाने पर निम्न शर्तों के अधीन एतद्वारा औपबन्धिक रूप से उसे स्वीकार की जाती है:-

**शर्तें:-**

1. विषयगत क्षेत्र में उपलब्ध वार्षिक आंकलित मात्रा 2,39,680 घन मीटर मौरम के लिये रु0 270/- (रुपये दो सौ सत्तर मात्र) प्रति घन मीटर की दर के अनुसार प्रथम वर्ष के लिये वार्षिक पट्टा धनराशि रु0 6,47,13,600/- (रुपये छः करोड़ सैंतालिस लाख तेरह हजार छः सौ मात्र) आगणित होती है, अतएव आप उक्त धनराशि की 25 प्रतिशत धनराशि रु0 1,61,78,400/- (रुपये एक करोड़ एकसठ लाख अठठत्तर हजार चार सौ

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- मात्र) प्रतिभूति के मद में एवं 25 प्रतिशत धनराशि रु0 1,61,78,400/- (रूपये एक करोड़ एकसठ लाख अठत्तर हजार चार सौ मात्र) प्रथम किश्त के मद में आपको इस आशय-पत्र के निर्गमन के दिनांक से, दो कार्य दिवसों के अन्दर जमा करने होंगे। बयाने के रूप में जमा धनराशि (अर्नेस्टमनी) प्रतिभूति के मद में जमा होने वाली धनराशि में समायोजित होगी। आशय-पत्र जारी करने के दो कार्य दिवसों के अन्दर नियत धनराशि इस कार्यालय में जमा करना अनिवार्य है अन्यथा यदि आप धनराशि जमा करने में विफल रहते हैं, तब आपके द्वारा अर्नेस्ट मनी के मद में जमा की गयी धनराशि राज्य सरकार के पक्ष में जब्त कर ली जायेगी तथा इस सम्बन्ध में आप द्वारा कोई शिकायत अथवा प्रत्यावेदन प्रस्तुत किया जाता है, तब वे विचारणीय नहीं होंगे।
2. भौरम का खनन पट्टा पाँच वर्ष की अवधि के लिये स्वीकृत किया जायेगा। प्रथम वर्ष हेतु देय धनराशि रु0 6,47,13,600/- (रूपये छः करोड़ सैंतालिस लाख तेरह हजार छः सौ मात्र) पर अनुवर्ती वर्षों में वार्षिक पट्टा धनराशि 10 प्रतिशत की उत्तोल्लर वृद्धि सहित देय होगी।
  3. प्रथम वर्ष के लिये अवशेष पट्टा धनराशि एवं आगामी वर्षों के लिए निर्धारित पट्टा धनराशि उ0प्र0 उप खनिज (परिहार) नियमावली, 1963 (यथा संशोधित) में नियत समयानुसार राज्य सरकार को निर्धारित प्रक्रिया के अनुसार भुगतान की जायेगी। देय किश्त की धनराशि जमा न करने की दशा में नियमावली, 1963 के नियम-59 के अनुसार देय धनराशि, नियमानुसार ब्याज सहित वसूल की जायेगी।
  4. आशय-पत्र (लेटर ऑफ इन्टेन्ट) निर्गत होने के एक माह के अन्दर, निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0, लखनऊ के समक्ष खनन योजना, खान बन्दी योजना सहित अनुमोदनार्थ प्रस्तुत किया जाना अनिवार्य होगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकारी के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा, अन्यथा नियमावली, 1963 के नियम 59(1) के प्राविधानों के अर्न्तगत रु0 10,000/- प्रति दिन की दर से शास्ति देय होगी।
  5. उ0प्र0 उप खनिज (परिहार) नियमावली, 1963 के नियम-17 के प्राविधानों के अनुसार पट्टेदार क्षेत्र का सीमांकन करायेगा तथा नियम-35 के अनुसार सीमा स्तम्भ लगायेगा एवं उनका अनुरक्षण करने हेतु सदैव उत्तरदायी होगा।
  6. पर्यावरण अनापत्ति प्रमाण-पत्र प्राप्ति से एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन सक्रियता तत्काल आरम्भ की जायेगी।
  7. नियमावली, 1963 के नियम 34(4) के अर्न्तगत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान किया जाना अनिवार्य होगा। नियम 34(4) के उल्लंघन की दशा में जिलाधिकारी नियमावली, 1963 के नियम 59(7) के अर्न्तगत जारी आशय-पत्र निरस्त कर सकेंगे।
  8. नियमावली-1963 के नियम-34 के अनुसार क्षेत्र में भूमि उद्धार एवं पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा कराये जाने हेतु पट्टेदार उत्तरदायी होगा।

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9. राज्य सरकार अथवा केन्द्र सरकार द्वारा समय पर निर्धारित कर व शुल्क यथा आयकर रायल्टी का 2.06 प्रतिशत टी0सी0एस0(वर्तमान दर) एवं जिला खनिज फाउण्डेशन न्यास, सोनभद्र में उपादान के रूप में रायल्टी की 10 प्रतिशत धनराशि, नियमानुसार पट्टेदार जमा करायेंगे।
10. पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कॉर्डिनेट्स पट्टेदार अंकित करायेंगा तथा पट्टा विलेख निष्पादन करने के पूर्व में अपने स्वयं के व्यय पर पट्टेदार ऐसे सीमा चिन्ह के खम्भे लगायेगा, जो पट्टा विलेख से संलग्न मानचित्र में दर्शाये गये सीमांकन को इंगित करने हेतु आवश्यक होंगे।
11. पट्टा विलेख के निष्पादन के दिनांक से यथाशीघ्र खनन संक्रियायें पट्टेदार आरम्भ करेंगे और तत्पश्चात जान-बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेंगे।
12. पट्टेदार नियम-35 के अनुसार वाहनों के प्रवेश व उनकी निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकॉर्डिंग के योग्य चार आई0वी0आर0 सी0सी0टी0वी0 कैमरे लगवाये जाने सहित चैक पोस्ट/गेट का निर्माण करेंगे। पट्टेदार उक्त चैक पोस्ट/गेट पर आर0एम0 आइ0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उप खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई0-प्रपत्र एम0एम0-11 पर अंकित क्यू0आर0 कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप से अनुरक्षित रखेगा। पट्टेदार उक्त सी0सी0टी0वी0 कैमरे और आर0एम0आइ0डी0 स्कैनरों द्वारा की गयी समस्त रिकॉर्डिंग को कम से कम तीस दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकॉर्डिंग मांगे जाने पर रिकॉर्ड को उन्हें उपलब्ध करायेंगे।
13. पट्टेदार प्रत्येक वाहन को ई0-एम0एम0-11 सही विवरण सहित जारी करेंगे। प्रत्येक वाहन को निर्गत ई0-एम0एम0-11 जनित क्यू0आर0कोड को चैक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए पट्टेदार आर0एम0आइ0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली, 1963 के नियम-59 के अन्तर्गत वह शास्ति के लिए उत्तरदायी होगा।
14. माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक: 05.09.2018 के अनुपालन में पट्टेदार द्वारा खदान के निकासी स्थल पर तौल मशीन लगवा कर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त सॉफ्टवेयर में इन्टीग्रेट कराया जायेगा। इन्टीग्रेट में स्थित तौल मशीन में निम्न Features का होना आवश्यक है:-

(1) The Weight bridge device should use the MQTT protocol to transmit data.

(2) The Weight bridge device should transmit data over the internet to IOT infrastructure in cloud.

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15. खनन क्षेत्र में तीन मीटर की गहराई अथवा जल स्तर, में से जो कम हो, से अधिक गहराई में खनन संक्रियायें पट्टेदार द्वारा नहीं की जायेगी।
16. जिलाधिकारी द्वारा चिह्नित सुरक्षा क्षेत्र में खनन कार्य पट्टेदार द्वारा नहीं किया जायेगा।
17. नदी की जल धारा में संक्षान लिफ्टर मशीन द्वारा खनन कार्य नहीं किया जायेगा।
18. स्वीकृत क्षेत्र के अन्दर जहाँ अभिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य पट्टेदार द्वारा प्रदर्शित किया जायेगा।
19. यदि पट्टेदार द्वारा नियमों व खनन पट्टा के पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है, तो पट्टेदार को अपना पक्ष रखने की युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
20. उ०प्र० उप खनिज (परिहार) नियमावली, 1963 के नियम-67 के अधीन भूमि के स्वामियों को प्रतिकर पाने का अधिकार होगा, जो भू-स्वामियों एवं पट्टेधारक के मध्य तय होगा।
21. पट्टेदार द्वारा पर्यावरण स्वच्छता प्रमाण-पत्र प्राप्त कर कार्यालय में जमा करने के उपरान्त ही अनुमति प्राप्त कर खनन कार्य प्रारम्भ किया जायेगा।
22. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है, तो वह पट्टेदार को मान्य होगी तथा माननीय सर्वोच्च न्यायालय, मा० राष्ट्रीय हरित अधिकरण अथवा माननीय उच्च न्यायालय द्वारा पारित आदेशों के अनुपालन हेतु विधितः बाध्य होगा।

08/11/21

(अभिषेक सिंह)

जिलाधिकारी,

सोनभद्र 0/c

पत्रांक व तददिनांक

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म विभाग, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म उ०प्र०, खनिज भवन, लखनऊ।
3. प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा, सोनभद्र।
4. पुलिस अधीक्षक, सोनभद्र।
5. क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, क्षेत्रीय कार्यालय, सोनभद्र।
6. उप जिलाधिकारी, ओबरा, सोनभद्र।
7. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, द्वितीय तल, सैक्टर कोर्ट बिल्डिंग, 3/सी.5 पार्क रोड, हजरतगंज, लखनऊ।

08/11/21

जिलाधिकारी,

सोनभद्र 0/c



NE MITRA

प्रेषक,

निदेशक,  
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,  
खनिज भवन, लखनऊ।

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प्रेषा में

जिलाधिकारी  
Sonbhadra

संख्या :-

2021/2/18/49598

दिनांक :- 2021-03-26

विषय :-

पट्टाधारक श्री M/s Veera Construction Prop: Rameshwar Pratap के पक्ष में स्वीकृत जनपद Sonbhadra में तहसील Obra ग्राम-गाटा सं०-21Mi क्षेत्रफल 14.9800 हे० में उपखनिज मौरम (नदी तल में उपलब्ध), के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

बहोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री M/s Veera Construction Prop: Rameshwar Pratap द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 2021-03-24 को कर दिया गया है।

1-

"खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

(क)

"खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 60 (माह में) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 239680.00 घन मी० प्रति वर्ष घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ख)

अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(ग)

आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(घ)

अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(ङ)

अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

(च)

खनन योजना की निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

- बेंच की ऊँचाई अधिकतम 01 मी० एवं चौड़ाई न्यूनतम 10 मी० होनी चाहिए। खनन कार्य अधिकतम 03 मी० की गहराई तक या पानी के तलए जो भी कम हो तक किया जायेगा। खनन कार्य जीरो लेवल से ऊपर की ओर किया जायेगा।
- खनन कार्य अधिकतम 03 मी० की गहराई तक या पानी निकलने के तल, जो भी कम हो तक किया जायेगा।
- खनन पट्टा स्थल पर फ्रूट एड बॉक्स व स्ट्रैचर रखे जायें।
- श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।
- खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।

6. नदी के तटबन्ध से नदी की ओर न्यूनतम 50 मी० तक खनन कार्य किया जाना वर्जित होगा। जहाँ तक व्यावहारिक हो नदी से तटबन्ध की ओर खनन किया जायेगा।
7. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

भवदीय



(अनिल कुमार शर्मा)

Digitally signed by अनिल कुमार शर्मा  
Date: 2021.02.18 10:55:55

संख्या :- 2021/2/18/49598 (1)/मा० प्लान, तद दिनांक

प्रतिनिधि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

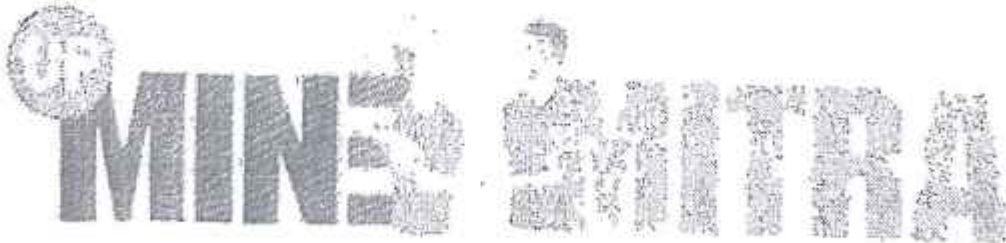
- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, जन्मपद- Sonbhadra
- 2- पट्टाधारक श्री M/s Veera Construction Prop: Rameshwar Pratap नि० तहसील Obra जनपद Sonbhadra
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ

भवदीय

रत्नगर्भा वसुधैव कुटुम्बकम्

(अनिल कुमार शर्मा)

Digitally signed by अनिल कुमार शर्मा  
Date: 2021.02.18 10:55:55



16/2

ENVIRONMENTAL  
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Uttar Pradesh)

To,

The Proprietor  
M/S VEERA CONSTRUCTION  
R/o S-3/36B, Ardali Bazar, Varanassi-221002, Uttar Pradesh -221002

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/61527/2021 dated 06-Sep-2021. The particulars of the environmental clearance granted to the project are as below.

- |  |  |
|--|--|
| 1. EC Identification No.                   | EC21B001UP150816   |
| 2. File No.                                | 6262   |
| 3. Project Type                            | New  |
| 4. Category                                | B1   |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals  |
| 6. Name of Project                         | Environment Clearance for proposed river bed Sand/Morrum mining along river Son at Gata/Araji no 21 mi, (Khand no. 1) Area - 14.98ha (37 acre) at Village - Bhagwa, Tehsil - Obra, District- Sonbhadra, U. P. M/s Veera Construction, prop. Sri Rameshwar Pratap |
| 7. Name of Company/Organization            | M/S VEERA CONSTRUCTION   |
| 8. Location of Project                     | Uttar Pradesh  |
| 9. TOR Date                                | 11 Jun 2021  |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/12/2021

(e-signed)  
Member Secretary  
Member Secretary  
SEIAA - (Uttar Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*



## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.  
Vineet Khand-1, Gomti Nagar, Lucknow- 226010  
E-Mail- doeuplko@yahoo.com, selaaup@yahoo.com  
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/61527/2021 & SEIAA, U.P File no- 6262

**Sub: Environmental Clearance is sought for Proposed Sand/Morrum mining along river Son at Gata/Araji no 21 mi, (Khand no. 1) Area - 14.98 ha (37 acres) at Village – Bhagwa, Tehsil - Obra, District- Sonbhadra, U. P. M/s Veera Construction.**

Dear Sir,

This is with reference to your application / letter dated 31-03-2021, 02-04-2021, 06-09-2021 & 20-09-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 24-09-2021 and SEIAA in meeting held on 23-11-2021.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development) to SEAC on 24-09-2021.

### Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand/Morrum mining along river Son at Gata/Araji no.21 mi, (Khand no. 1) Area - 14.98 ha (37 acres) at Village – Bhagwa, Tehsil - Obra, District- Sonbhadra, U. P. M/s Veera Construction, prop. Sri RameshwarPratap.
2. The terms of reference were issued by SEIAA, U.P. Ref. No.: 110/Parya/SEAC/6262/2019 Dated 11 June 2021. The public hearing was organized on 18-08-2021.
3. **Salient features of the project as submitted by the project proponent:**

1.	On-line proposal No.	SIA/UP/MIN/61527/2021
2.	File No. allotted by SEIAA, UP	6262
3.	Name of Proponent	ShriRameshwarPratap
4.	Full correspondence address of proponent and mobile no.	M/s Veera Construction RameshwarPratap S/o ShriShyama Prasad R/o – S 3/36 B, Ardali Bazar, Varanasi, U.P. – 221002 Mobile no. – Email ID - Veerasand64@gmail.com
5.	Name of Project	Environment Clearance for proposed river bed Sand/Morrum mining along river Son at Gata/Araji no 21 mi, (Khand no. 1) Area - 14.98 ha (37 acres) at Village – Bhagwa, Tehsil - Obra, District- Sonbhadra, U. P. M/s Veera Construction, prop. Sri RameshwarPratap
6.	Project Location (Khasra/Gata No.)	Gata/Araji no 21 mi, (Khand no. 1)
7.	Name of River	Son River
8.	Name of Village	Bhagwa
9.	Tehsil	Obra,
10.	District	Sonbhadra
11.	Name of Minor Mineral	River Bed sand/morrum mining
12.	Sanctioned Lease Area (In Ha.)	14.98 ha
13.	Max. & Min mRL within lease area	The highest level is 170.8 mRL The lowest level is 166.0 mRL Water level – 165.0

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14.	Pillar Coordinates (Verified by DMO)	Point	Latitude N	Longitude E
		A	24° 31' 45.58"N	82° 59' 24.55"E
		B	24° 31' 55.22"N	82° 59' 43.53"E
		C	24° 31' 50.07"N	82° 59' 46.56"E
		D	24° 31' 36.52"N	82° 59' 27.91"E
15.	Total Geological Reserves	4,63,164 m <sup>3</sup> /annum		
16.	Total Mineable Reserve	2,50,009 m <sup>3</sup> /annum		
17.	Total Proposed Production	11,98,400 m <sup>3</sup> (5 years)		
18.	Proposed Production /year (as per Lol)	2,39,680 m <sup>3</sup> /annum or 4,31,424 tonnes/annum		
19.	Sanctioned Period of Mine lease	5 years		
20.	Production of mine/day	959 m <sup>3</sup> /day		
21.	Method of Mining	Mining will be carried out by bar scalping or skimming method and mining operation shall be mechanized (OTFM) using scrapers/EMM and chain/tyre mounted bulldozers for rescue & salvage (as per SSMG 2016).		
22.	No. of working days	250		
23.	Working hours/day	8		
24.	No. of worker	51		
25.	No. of vehicles movement/day	80		
26.	Type of Land	Govt./Non Forest Land		
27.	Ultimate of Depth of Mining	3.0 m ( For Mining Plan Period )		
28.	Nearest metalled road from site	1.0 km		
29.	Water Requirement	PURPOSE		
		Drinking	- 0.51 KLD	
		Suppression of dust	- 7.8 KLD	
		Plantation	- 0.335 KLD	
		Others (if any)	- 0.00 KLD	
Total	- 8.645 ~ 9.00 KLD			
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/1821 RA 0120 Valid till - 19/10/2021		
31.	Any litigation pending against the project or land in any court.	No		
32.	Details of 500 m Cluster Certificate verified by Mining Officer.	Letter No-268/Khanij/2021 dated 25 January 2021.		
33.	Details of Lease Area in approved DSR	Serial no. 14, Page no. 26 Sudhipatra - patrank 957/Khanij/2021 dt. 20/03/2021		
34.	Project Cost	1.45 Crore		
35.	Proposed CER cost	2.90 lacs		
36.	Proposed EMP cost	9.81		
37.	Length and breadth of Haul Road	Length - 0.65 km Breadth - 6.00 m		
38.	No. of Trees to be Planted	335		

4. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
5. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).  
Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 24-09-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated

23-11-2021 decided to grant the Environmental Clearance to the title project for collection of 2,39,680 m<sup>3</sup>/annum for one year only for lease area of 14.98 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

- 1- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- 2- Forest clearance shall be taken by the proponent as necessary under law.
- 3- Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
- 4- Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
- 5- Mining and loading shall be done only within day hours' time.
- 6- No mining shall be carried out in the safety zone of any bridge and/or embankment.
- 7- It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
- 8- All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
- 9- Parking of vehicles should not be made on public places.
- 10- No tree-felling will be done in the leased area, except only with the permission of Forest Department.
- 11- No wildlife habitat will be infringed.
- 12- It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- 13- It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
- 14- It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
- 15- Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
- 16- Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
- 17- Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
- 18- Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
- 19- Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.

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- 20- Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
- 21- Dispensary facilities for first-aid shall be provided at site.
- 22- An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
- 23- The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
- 24- The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
- 25- A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation and Urban Local Body.
- 26- Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
- 27- Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
- 28- Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
- 29- Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
- 30- Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
- 31- Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
- 32- Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
- 33- The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
- 34- Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
- 35- Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- 36- The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
- 37- The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.

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- 38- The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
- 39- Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
- 40- Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
- 41- Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
- 42- Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- 43- A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- 44- The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
- 45- The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
- 46- Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
- 47- Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
- 48- Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions:**

- 1- Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
- 2- A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
- 3- The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
- 4- Replenishment study, duly approved by the competent authority for approving DSR for the district should be submitted within one year. In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State EC is accorded for a period of one year.
- 5- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from

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alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

- 6- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 15,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
- 7- Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
- 8- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
- 9- Number of mining projects are coming up in district Sonbhadra. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
- 10- The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
- 11- At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
- 12- Environment management in according to environmental status and impact of the project.
- 13- During the school opening and closing time transportation of minerals will be restricted.
- 14- Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 15- No mining activity should be carried out in stream channel as per SSMMG, 2016.
- 16- Pakkamotorable haul road to be maintained by the project proponent.
- 17- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 18- Permission from the competent authority regarding evacuation route should be taken.
- 19- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 20- Provision for cylinder to workers should be made for cooking.
- 21- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 22- Approach road kaccha is to be made motorable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
- 23- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
- 24- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
- 25- Provision for two toilets and hand pumps should be made at mining site.
- 26- Drinking water for workers would be provided by tankers.
- 27- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 28- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 29- Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.

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- 30- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 31- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 32- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 33- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- 34- The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
- 35- If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
- 36- Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
- 37- To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
- 38- In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
- 39- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
- 40- The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
- 41- It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
- 42- The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
- 43- The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
- 44- The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
- 45- The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- 46- The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].

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- 47- Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
- 48- It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 49- The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
- 50- Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- 51- Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
- 52- Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
- 53- Solid waste material viz., gutkha pouches, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
- 54- Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
- 55- Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
- 56- The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
- 57- The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- 58- Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 59- Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
- 60- Waste water from potable use be collected and reused for sprinkling.
- 61- A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.
- 62- Project Proponent/Consultant should explore the possibilities of Solar light and water Conservation/harvesting around the mining site/area.
- 63- During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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The above stipulated conditions will be enforced Inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of Issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

**Copy, through email, for information and necessary action to -**

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email - [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email - [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow - 226020 (email - [roc.lko-mef@nic.in](mailto:roc.lko-mef@nic.in))
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - [dgmupexp@gmail.com](mailto:dgmupexp@gmail.com))
5. District Magistrate, Sonbhadra, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email - [ms@uppcb.com](mailto:ms@uppcb.com))
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)  
Member Secretary, SEIAA

Signature Not Verified

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Secretary  
Member Secretary  
Date: 12/1/2021 5:30:08 PM  
Page 10 of 10

जिलाधिकारी,  
सोनभद्र।

सेवा में,

सदस्य सचिव,  
राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण,  
पर्यावरण निदेशालय, उ०प्र०,  
विनीत खण्ड-1, गोमती नगर, लखनऊ।

पत्रांक 246 / खनिज / 2025

दिनांक 14 / 05 / 2025

विषय-

APPLICATION FOR STOPPING ILLEGAL MINING BY (M/S VEERA CONSTRUCTION PROPRIETOR SHRI RAMESHWAR PRATAP) IN SONEBHADRA AS PER THE ORDER OF THE HON'BLE NGT DATED 23.04.2025

महोदय,

कृपया अवगत कराना है कि जनपद सोनभद्र की तहसील-औबरा स्थित ग्राम-भगवां के आराजी संख्या-21मि० (खण्ड संख्या-1) रकबा-14.980 हे० क्षेत्र पर बालू/मोरम का खनन पट्टा दिनांक 13.12.2021 से दिनांक 12.12.2026 तक 05 वर्ष की अवधि के लिए मै० वीरा कन्स्ट्रक्शन प्रोपराइटर श्री रामेश्वर प्रताप पुत्र श्री श्यामा प्रसाद निवासी एस०- 3/36 बी०, अर्दली बाजार, जनपद-वाराणसी के पक्ष में स्वीकृत है। खनन पट्टाधारक द्वारा दिनांक 10.05.2025 (संलग्नक-1) को प्रार्थना पत्र प्रस्तुत कर पर्यावरणीय अनापत्ति प्रमाण पत्र दिनांक 01.12.2021 की वैधता के सम्बन्ध में अवगत कराने का अनुरोध किया गया है। उक्त खनन पट्टा के सम्बन्ध में मा० राष्ट्रीय हरित अधिकरण के समक्ष योजित ओ०ए० संख्या-169/2025 पवन कुमार बनाम यूनियन आफ इण्डिया व अन्य में मा० अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 23.04.2025 (संलग्नक-2) के कार्यकारी अंश निम्नवत् है:-

10. *Having regard to the seriousness of the allegation made in the OA, we also constitute a Joint Committee comprising of R.O., MoEF & CC Lucknow, a representative of the Member Secretary, CPCB, Member Secretary, UP PCB and District Magistrate Sonbhadra. The District Magistrate, Sonbhadra will act as the nodal agency in the Joint Committee.*
11. *The Joint Committee will visit the site, ascertain the extent of illegal mining and also ascertain the correctness of the allegation of midstream mining, the status of requisite environmental clearances with respondent no. 11 and correctness of the allegation that even after the expiry of the EC form eMM11 has been issued.*
12. *The Joint Committee will submit the report before the Tribunal within eight weeks.*
13. *Till the next date of hearing the respondent authorities will ensure that no illegal mining takes place in the area concerned, more specifically by respondent no. 11."*

उक्त खनन पट्टा हेतु राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, लखनऊ द्वारा निर्गत पर्यावरणीय अनापत्ति प्रमाण पत्र संख्या EC Identification No. EC21B001UP150816 File No. 6262 दिनांक 01.12.2021 (संलग्नक-3) के आधार पर खनन पट्टा दिनांक 13.12.2021 से

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दिनांक 12.12.2026 तक की अवधि के लिए स्वीकृत है। खनन पट्टाधारक द्वारा उपलब्ध कराई गयी रि-प्लीनिशमेंट स्टडी एवं पर्यावरण स्वच्छता प्रमाण पत्र के अनुसार खनन पट्टा क्षेत्र में खनन हेतु मात्रा 2,39,680 घन मी० प्रतिवर्ष है।

भूतत्व एवं खनिकर्म निदेशालय उ०प्र० लखनऊ द्वारा 05 वर्ष की अवधि हेतु अनुमोदित खनन योजना में खनन पट्टे में वार्षिक मात्रा 2,39,680 घन मी० का अनुमोदन किया गया है।

पर्यावरणीय अनापत्ति प्रमाण पत्र दिनांक 01.12.2021 में उल्लिखित है कि:- "Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 24-09-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 23-11-2021 decided to grant the Environmental Clearance to the title project for collection of 2,39,680 m<sup>3</sup>/annum for one year only for lease area of 14.98 ha subject to effective implementation of the following General Conditions and specific conditions:

उक्त अनापत्ति प्रमाण पत्र दिनांक 01.12.2021 की General Conditions की शर्त संख्या-1 में उल्लिखित है कि:-

*"The Environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department."*

तथा Specific Condition: की शर्त संख्या-10 में उल्लिखित है कि:-

*"The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. the Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period."*

राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, लखनऊ द्वारा जारी कार्यवृत्त संख्या-685 दिनांक 31.12.2022 (संलग्नक-4) में उल्लिखित है कि:-

SEIAA agrees to extend the validity of the ECs of the concerned leases (of Districts Chitrakoot, Fatehpur, Kaushambi, Hamirpur, Jalaun, Jhansi, Sonbhadra, Shaharanpur, Shamli, Baghpat, Ghaziabad, G.B. Nagar, Prayagraj, Mirzapur, Chanduli, Faizabad, Ambedkarnagar, Gorakhpur, Santkabir nagar, Siddharth Nagar, Gonda, Basti, Bahraich, Kanpur Nagar, Kanpur Dehat, Banda) for the period of one year, if the reported production is equal to or less than the production capacity mentioned in original/valid ECs. In case the proponent/DGM aspires to mine additional mineral (Based on the replenishment report) then the proponent has to submit a fresh application. It will be the responsibility of the Mining Department to ensure that no mining is carried out beyond the quantity mentioned in the replenishment study report validated by mining department.

Rest all the conditions mentioned in the original EC shall remain same.

SEIAA opined that details of leases shall be provided by the Mining department at the earliest and secretariat shall place the details before SEIAA in the Next Meeting.

उक्त खनन पट्टे के सम्बन्ध में उ०प्र० प्रदूषण नियंत्रण, बोर्ड, लखनऊ लखनऊ के पत्र

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(3)

संख्या-180010 / UPPCB/ Sonebhadra(UPPCBRO) /(CTO)/ both/ SONBHADRA/2023 दिनांक 31.03.2023 (संलग्नक-5) द्वारा सी0टी0ओ0 जारी किया गया है, जो दिनांक 31.12.2025 तक की अवधि के लिए वैध है।

अतः पट्टाधारक के प्रार्थना पत्र दिनांक 10.05.2025 व उपरोक्त उल्लिखित तथ्यों के अनुक्रम में राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, लखनऊ द्वारा निर्गत पर्यावरणीय अनापत्ति संख्या EC Identification No, EC21B001UP150816 File No. 6262 दिनांक 01.12.2021 की वैधता के सम्बन्ध में अवगत कराने का कष्ट करें, जिससे मा0 हरित अधिकरण द्वारा पारित आदेश दिनांक 23.04.2025 के समादर में नियमानुसार आवश्यक कार्यवाही की जा सके।

संलग्नक:- यथोपरि।

भवदीय,

(बद्री नाथ सिंह)  
जिलाधिकारी,

सोनभद्र।

पत्रांक व दिनांक उपरोक्त:-

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
2. मै0 वीरा कन्स्ट्रक्शन प्रोपराइटर श्री रामेश्वर प्रताप पुत्र श्री श्यामा प्रसाद निवासी एस0-3/36 बी0, अर्दली बाजार, जनपद-वाराणसी को अनुपालनार्थ।

जिलाधिकारी,

सोनभद्र।

प्रेषक,

जिलाधिकारी,  
सोनभद्र।

सेवा में,

सदस्य सचिव,  
राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण,  
पर्यावरण निदेशालय, उ०प्र०,  
विनीत खण्ड-1, गोमती नगर, लखनऊ।

पत्रांक 1098/खनिज/2025

दिनांक 13/10/2025

विषय:- SEIAA की 911वीं बैठक की कार्यवृत्त दिनांक 22.09.2025 के सम्बन्ध में।

महोदय,

कृपया इस कार्यालय के पत्र संख्या-246/खनिज/2025 दिनांक 14.05.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मै० वीरा कन्स्ट्रक्शन प्रोपराइटर श्री रामेश्वर प्रताप पुत्र श्री श्यामा प्रसाद निवासी एस०- 3/36 बी०, अर्दली बाजार, जनपद-वाराणसी के पक्ष में जनपद सोनभद्र की तहसील-ओबरा स्थित ग्राम-भगवां के आराजी संख्या-21मि० (खण्ड संख्या-1) रकबा-14.980 हे० क्षेत्र पर 05 वर्ष दिनांक 13.12.2021 से दिनांक 12.12.2026 तक की अवधि के लिए स्वीकृत बालू/मोरम के खनन पट्टे हेतु राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, लखनऊ द्वारा निर्गत पर्यावरणीय अनापत्ति संख्या EC Identification No. EC21B001UP150816 File No. 6262 दिनांक 01.12.2021 की वैधता प्रभावी है अथवा नहीं के सम्बन्ध में पत्र प्रेषित किया गया है।

उक्त के सम्बन्ध में अवगत कराना है कि वर्ष 2021-22 में कतिपय खनन पट्टों को 01 वर्ष की पर्यावरण आपत्तियां प्रदान की गई थी। भूतत्व एवं खनिकर्म निदेशालय उ०प्र० के पत्र संख्या 1368/M-228/2017 खाननिति (VIII) दिनांक 27-12-2022 के अनुक्रम में SEIAA ने दिनांक 31.12.2022 की अपनी 685वीं बैठक में पर्यावरण आपत्तियों की वैधता अग्रिम 01 वर्ष ओर बढ़ाये जाने हेतु निर्णय लिया गया, जो निम्नवत् है:-

"SEIAA gone through the letter of DGM, UP letter no1368/M-228/2017 khamanniti (VIII) dated 27-12-2022, letter no.1381/M-228/2017 khamanniti (VIII) dated 30-12-2022 addressed to MS SEIAA in which it is mentioned as follows.... "प्रदेश के विभिन्न जनपदों में स्थित नदी तल के बालू मोरम के खनन के क्षेत्रों के replenishment study कार्य भारत सरकार की संस्था सी०एम०पी०डी०आई० द्वारा पूर्ण कर लिया गया है।" SEIAA also gone through the E-mail dated 31-12-2022 of DGM UP and progress statement on the scientific sand replenishment study being carried out by CMPDI vide letter no- CMPDI/BDD/E-760656/1-16525 dated 30-12-2022 for 26 districts (25+1) and RiversKen, Betwa, Yamuna, Gandak Ghaghra, Ganga, Tauns Bhaghain Son, Rapti, Paisuni, Dahsan Mangour, UR. Saprar, Sukhanal, Belan.

SEIAA agrees to extend the validity of the ECs of the concerned leases (of Districts Chitrakoot, Fatehpur, Kaushambi, Hamirpur, Jalaun, Jhansi, Sonebhadra, Shaharanpur, shamli, Baghpat, Ghaziabad, G.B. Nagar, Prayagraj, Mirzapur, Chanduli, Faizabad, Ambedkarnagar, Gorakhpur, Santkabar nagar, Siddharth Nagar, Gonda, Basti, Bahraich, Kanpur Nagar, Kanpur Dehat, Banda) for the period of one year, if the reported production is equal to or less than the production capacity mentioned in original/valid ECs. In case the proponent/DGM aspires to mine additional mineral (Based on the replenishment report) then the proponent has to submit a fresh application. It will be the responsibility of the Mining Department to ensure that no mining is carried out beyond the quantity mentioned in the replenishment study report validated by mining department. Rest all the

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conditions mentioned in the original EC shall remain same."

उक्त प्रकरण में SEIAA ने दिनांक 22.09.2025 की अपनी 911वीं बैठक में पर्यावरण आपतियों की वैधता बढ़ाये जाने हेतु निम्नवत निर्णय लिया गया—

"SEIAA gone through the comments of SEAC and noted that SEAC went through the letter dated 30-12-2022 of DGM UP, informing that replenishment studies has been completed by CMPDI and the validity period of E.C. granted for the period of 1 year may be extended till the validity period of lease deed. SEAC also noted that EC's are also issued with Specific Conditions that Environmental clearance will be co-terminus with the mining lease period/Mining Plan. SEAC also noted that District Sonbhadra has uploaded replenishment study report for year 2023 and year 2024 in public domain <https://sonbhadra.nic.in>.

Hence, SEIAA agreed with the recommendation of SEAC to extend the validity period of environmental clearances concerned with the 685th SEIAA meeting dated 31/12/2022 which will be co-terminus with the mining lease period/Mining Plan, whichever is earlier, where replenishment study report has been uploaded in the public domain for the period of year 2023 and 2024.

It will be the responsibility of the Mining Department to ensure that no mining is carried out beyond the quantity mentioned in the replenishment study report validated by mining department and leases are operated on the basis of replenishment study reports, conducted on annual basis."

जनपद सोनभद्र की वर्ष 2023 और वर्ष 2024 की replenishment study report पब्लिक डोमेन में <https://sonbhadra.nic.in> पर पूर्व से ही अपलोडेड है।

खनन पट्टाधारक मै० वीरा कन्स्ट्रक्शन प्रोपराइटर श्री रामेश्वर प्रताप पुत्र श्री श्यामा प्रसाद निवासी एस०-3/36 बी०, अर्दली बाजार, जनपद-वाराणसी द्वारा दिनांक 30.09.2025 को प्रार्थना पत्र के साथ SEIAA की 911वीं बैठक दिनांक 22.09.2025 की कार्यवृत्त संलग्न कर अपने पक्ष में स्वीकृत क्षेत्र जनपद-सोनभद्र की तहसील ओबरा स्थित ग्राम-मगवां की आराजी संख्या-21मि० (खण्ड-1) रकबा-14.980 हे० क्षेत्र पर खनन एवं परिवहन की अनुमति मांगी गयी है।

अतः SEIAA की 911वीं बैठक की कार्यवृत्त दिनांक 22.09.2025 के क्रम में उक्त स्वीकृत खनन पट्टा क्षेत्र पर खनन एवं परिवहन अनुमत्य होगा, अथवा नहीं के सम्बन्ध में आख्या उपलब्ध कराने का कष्ट करें, जिससे अग्रेतर कार्यवाही की जा सके।

भवदीय,

(बद्री नाथ सिंह)  
जिलाधिकारी,  
सोनभद्र।

पत्रांक व दिनांक उपरोक्त:-

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।
3. निदेशक, पर्यावरण निदेशालय, उ०प्र०, लखनऊ।



  
जिलाधिकारी,  
सोनभद्र।

सेवा में,

जिलाधिकारी,

चित्रकूट / फतेहपुर / कौशांबी / हमीरपुर / जालौन / झांसी / सोनभद्र / सहारनपुर/  
शामली / बागपत / गाज़ियाबाद / गौतम बुद्ध नगर / प्रयागराज / मिर्जापुर/  
चन्दौली / फैज़ाबाद (अयोध्या) / अम्बेडकरनगर / गोरखपुर / सन्त कबीरनगर/  
सिद्धार्थनगर / गोंडा / बस्ती / बहराइच / कानपुर नगर / कानपुर देहात / बांदा।

पत्रांक 730 SEIAA/SEAC/सामान्य-2025

दिनांक 06.11.2025

विषय: SEIAA की 911वीं बैठक दिनांक 22.09.2025 में लिए गए निर्णय के संबंध में।

महोदय,

कृपया अवगत कराना है कि पर्यावरण अनापत्ति की वैधता के संबंध में SEAC की 945वीं बैठक दिनांक 28.05.2025 को आयोजित की गई। SEAC की संस्तुति के क्रम में, SEIAA द्वारा पर्यावरण अनापत्ति की वैधता के संबंध में अपनी 911वीं बैठक दिनांक 22.09.2025 में लिए गए निर्णय को संलग्न कर संबंधित जिलाधिकारियों को सूचनार्थ एवं अग्रिम कार्यवाही हेतु प्रेषित किया जा रहा है।

उक्त SEIAA/SEAC के निर्णय <https://parivesh.nic.in> पोर्टल पर उपलब्ध हैं।

भवदीय



(नोडल अधिकारी)

राज्य स्तरीय विशेषज्ञ

मूल्यांकन समिति-2

निम्न लिखित को आवश्यक कार्यवाही हेतु प्रेषित:-

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, लखनऊ के पत्रांक 1381/एम-228/2017 खनन नीति (VII) दिनांक 30.12.2022 के क्रम में।
2. जिलाधिकारी, सोनभद्र के पत्रांक 1098 दिनांक 13.10.2025 के संदर्भ में अवगत कराना है कि प्रश्नगत प्रकरण SEIAA/SEAC के उपरोक्त निर्णय से आच्छादित है।

(नोडल अधिकारी)

राज्य स्तरीय विशेषज्ञ

मूल्यांकन समिति-2

**Minutes of 945<sup>th</sup> SEAC-2 Meeting Dated 28/05/2025**

The 945<sup>th</sup> meeting of SEAC-2 was held in the Directorate of Environment, U.P. through dual-mode (physically/virtually) at 11:00 AM on 28/05/2025. Following members participated in the meeting:

1.	Dr. Harikesh Bahadur Singh,	Chairman, SEAC-2
2.	Dr. Amrit Lal Haldar,	Member, SEAC-2
3.	Dr. Dineshwar Prasad Singh,	Member, SEAC-2 (through VC)
4.	Shri Tanzar Ullah Khan,	Member, SEAC-2
5.	Prof. Jaswant Singh,	Member, SEAC-2
6.	Dr. Shiv Om Singh,	Member, SEAC-2
7.	Shri Sushant Sharma, IFS,	Member-Secretary, SEAC-2

The Chairman welcomed the members to the 945<sup>th</sup> SEAC-2 meeting which was conducted via dual-mode (virtually/physically). Nodal Officer, SEAC-2 informed the committee that the agenda has been approved by the Member Secretary, SEAC-2/Director, Directorate of Environment.

**1. "Ordinary Earth Mining" Project at Gata No.- 290, Village- Timrali, Tehsil- Hathras, District- Hathras, Uttar Pradesh, (Leased Area-0.2830Ha), Shri Ravi Kumar Goswami, 10081/SIA/UP/MIN/537939/2025**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s AGS Environmental Services Pvt. Ltd. During the presentation the committee observed that the depth of the mining is proposed as 1.8 meter whereas Geology and Mining Department in its notification no. 3204/86-2014-278-2011, dated 22/10/2014 (uttar pradesh upkhanij parihaar niyamavali 37<sup>th</sup> amendment, 2014) following provisions have been made:

*“ईट एवं मिट्टी के बर्तन बनाने हेतु हस्तसंचालन से खुदाई द्वारा अथवा हस्तसंचालन से साधारण मृदा, सामान्य मिट्टी को निकालने की क्रिया, खनन संक्रियाओं के अन्तर्गत नहीं आएगी, प्रतिबन्ध यह है कि ऐसी खुदाई अथवा खनन के फलस्वरूप उत्पन्न गड्ढों की गहराई 02 मीटर से अधिक नहीं होगी।”*

The committee has gone through the above provision of mining department and opined that the proposed depth of mining is less than 02 meter, therefore, the committee advised the project proponent to take further necessary action as per provision.

**2. Validity extension of ECs of Sand/morrum/river bed material mining based on the replenishment study as per Hon'ble NGT order "Morrum Mining" Project at Arazi No.- 824 Kh (Khand 04), Village-Agori Khas, Tehsil- Obra, District- Sonbhadra, U.P. (Applied Area : 12.368 ha.), 6748/6321/SIA/UP/MIN/537974/2025**

A presentation was made by the project proponent before the SEAC. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

- Earlier, environmental clearance for the above project proposal was issued by SEIAA, U.P. vide letter no. EC21B001UP144167, dated 22/12/2021 for an annual production of 1,97,888 cum/annum in favour of Shri Sudhakar Pandey, S/o Shri Dudh Nath Pandey, M/s Sudhakar Pandey and Associates with following specific conditions:

*"In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State, EC is granted for a period of one year."*

- The SEIAA in its 685<sup>th</sup> meeting dated 31/12/2022 discussed the validity extension of ECs of Sand/morrum/river bed material mining based on the replenishment study as per Hon'ble NGT order and following decision were taken:

"SEIAA gone through the letter of DGM, UP letter no1368/M-228/2017 khananniti (VIII) dated 27-12-2022, letter no.1381/M-228/2017 khananniti (VIII) dated 30-12-2022 addressed to MS SEIAA in which it is mentioned as follows .....*"प्रदेश के विभिन्न जनपदों में स्थित नदी तल के बालू/मोरम के खनन क्षेत्रों के replenishment Study का कार्य भारत सरकार की संस्था सी०एम०पी०डी०आई० द्वारा पूर्ण कर लिया गया है।"* SEIAA also gone through the E-mail dated 31-12-2022 of DGM UP and progress statement on the scientific sand replenishment study being carried out by CMPDI vide letter no- CMPDI/BDD/E-760656/I-16525 dated 30-12-2022 for 26 districts (25+1) and Rivers- Ken, Betwa, Yamuna, Gandak Ghaghra, Ganga, Tauns Bhaghain Son, Rapti, Paisuni, Dahsan Mangour, UR. Saprar, Sukhanai, Belan.

SEIAA agrees to extend the validity of the ECs of the concerned leases (of Districts Chitrakoot, Fatehpur, Kaushambi, Hamirpur, Jalaun, Jhansi, Sonbhadra, Shaharanpur, shamli, Baghpat, Ghaziabad, G.B. Nagar, Prayagraj, Mirzapur, Chanduli, Faizabad, Ambedkarnagar, Gorakhpur, Santkabir nagar, Siddharth Nagar, Gonda, Basti, Bahraich, Kanpur Nagar, Kanpur Dehat, Banda ) for the period of one year, if the reported production is equal to or less than the production capacity mentioned in original/valid ECs. In case the proponent/DGM aspires to mine additional mineral (Based on the replenishment report) then the proponent has to submit a fresh application. It will be the responsibility of the Mining Department to ensure that no mining is carried out beyond the quantity mentioned in the replenishment study report validated by mining department.

Rest all the conditions mentioned in the original EC shall remain same."

SEAC went through the letter dated 30-12-2022 of DGM UP, informing that replenishment studies has been completed by CMPDI and the validity period of E.C. granted for the period of 1 year may be extended till the validity period of lease deed.

SEAC deliberated the matter in detail and also noted that EC's are also issued with Specific Conditions that Environmental clearance will be co-terminus with the mining lease period/Mining Plan.

SEAC also noted that District Sonbhadra has uploaded replenishment study report for year 2023 and year 2024 in public domain <https://sonbhadra.nic.in>

Hence, SEAC recommended to extend the validity period of environmental clearances concerned with the 685<sup>th</sup> SEIAA meeting dated 31/12/2022 which will be co-terminus with the mining lease period/Mining Plan, whichever is earlier, where replenishment study report has been uploaded in the public domain for the period of year 2023 and 2024.

It will be the responsibility of the Mining Department to ensure that no mining is carried out beyond the quantity mentioned in the replenishment study report validated by mining department and leases are operated on the basis of replenishment study reports, conducted on annual basis.

The matter is forwarded to SEIAA to take necessary action in the matter.

3. **“Ordinary Earth Mine”, Village- Asda mau, Pargana- Siddhaur, Gata No.-288, Lease Area- 0.7793 Ha., Tehsil- Haidergarh, District- Barabanki, Uttar Pradesh, Project Proponent- Shri Ashvani Kumar., 10082/SIA/UP/MIN/537996/2025**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant Mr. Sandeep Kumar, EIA Coordinator, M/s AWS Envirotech (OPC) Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Ordinary Earth Mine”, Village- Asda mau, Pargana- Siddhaur, Gata No.-288, Tehsil- Haidergarh, District- Barabanki, Uttar Pradesh, (Leased Area- 0.7793 Ha.).

2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/537996/2025			
2.	File No. allotted by SEIAA, UP	10082			
3.	Date of approval of Mining Plan	15.05.2025			
4.	Name of Proponent	Shri Ashvani Kumar, S/o Shri Amresh Kumar			
5.	Full correspondence address of proponent	R/o- Village- Jyori, Post- Nainamau, Tehsil- Nawabganj, District- Barabanki, Uttar Pradesh ashvanik5418@gmail.com			
6.	Name of Project	“Ordinary Earth Mine”, Village- Asda mau, Pargana- Siddhaur, Gata No.-288, Lease Area- 0.7793 Ha., Tehsil- Haidergarh, District- Barabanki, Uttar Pradesh, Project Proponent- Shri Ashvani Kumar			
7.	Project Location (Plot/Khasra/Gata No.)	Gata No.-288, Lease Area- 0.7793 Ha., Village- Asda mau, Pargana- Siddhaur, Tehsil- Haidergarh, District- Barabanki, Uttar Pradesh			
8.	Name of Village	Asda mau			
9.	Tehsil	Haidergarh			
10.	District	Barabanki			
11.	Name of Minor Mineral	Ordinary Earth			
12.	Sanctioned Lease Area (in Ha.)	0.7793Ha.			
13.	Max. & Min mRL within lease area	Highest- 132 mRL & Lowest- 130 mRL			
14.	Pillar Coordinates (Verified by DMO)	Geo-Coordinates are-			
		Plot No	Points	Latitude	Longitude
		288	A	26°45'54.60"N	81°17'25.00"E
			B	26°45'57.05"N	81°17'27.13"E
			C	26°45'55.67"N	81°17'30.00"E
			D	26°45'53.99"N	81°17'28.60"E
			E	26°45'54.79"N	81°17'27.92"E
			F	26°45'53.30"N	81°17'26.85"E
15.	Total Geological Reserves	17,144m <sup>3</sup>			
16.	Total Mineable Reserves	13,326m <sup>3</sup>			
17.	Total Proposed Production	13,326m <sup>3</sup> in 3 months			
18.	Proposed Production	13,326m <sup>3</sup> in 3 months			
19.	Sanctioned Period of Mine lease	03 months			
20.	No. of workers	13			
21.	Type of Land	Private land			
22.	Ultimate Depth of Mining	2.2 m			
23.	Nearest metalled road from site	0.40Km			
24.	Water Requirement	PURPOSE		REQUIREMENT (KLD)	
		Drinking		0.13 KLD	
		Suppression of dust		1.10 KLD	
		Plantation		0.06 KLD	
		Total		1.29 KLD	

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25.	Name of QCI Accredited Consultant with QCI No. and period of validity	M/s AWS Envirotech (OPC) Pvt. Ltd. 2 <sup>nd</sup> floor Devpuri plaza, Neelgiri crossing, Faizabad road, Indranagar, Lucknow-226016, U.P. Certificate no. NABET/EIA/2225/IA 0097_Rev.02 Valid Till July 14, 2025
26.	Any litigation pending against the project or land in any court	No
27.	Details of 500 m Cluster Certificate verified by Mining Officer	vide letter no.- 99/A.J.A II Dated- 15.05.2025
28.	Details of Lease Area in approved DSR	Its ordinary soil mining project, DSR not applicable
29.	Proposed EMP cost	EMP Cost is Rs.86,000/-
30.	Length and breadth of Haul Road	25 m & 6 m
31.	No. of Trees to be Planted	30

3. Action Plan as per Ministry's O.M. dated 30/09/2020:
  - Under CER budget of Rs. 9,500/-total 02 no. of bicycles will be distributed to economically weakerpeople of the Asda mau village.
4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 16/05/2025 mentioning is as follows:

1. I Sandeep Kumar S/o Sri R.K. Verma is EIA coordinator of M/s AWS Envirotech (OPC) Pvt. Ltd. Lucknow.
2. I have prepared the EC application report for the Proposal "Ordinary Earth Mine", Gata No.-288, Lease Area- 0.7793 Ha.,Village- Asda mau, Tehsil- Haidergarh, District- Barabanki, Uttar Pradesh (Project Proponent- Shri Ashvani Kumar) with my team.
3. I have personally visited the site of proposal and certify that no mining/construction activity has been undertaken on the project site for the present proposal.
4. I am satisfied that all the necessary data/information submitted along with EC application are true and correct.
5. I certify that this project has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. The EMP report for the proposal is prepared by my team as per guidelines laid down by NABET/QCI.

**RESOLUTION AGAINST AGENDA NO. 03**

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.

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4. “Sand Stone (Gitti- Patthar, Boulder)” Project at Gata No.- 01 Mi. (Khand No.- 13) , Village- Belhat, Tehsil- Koraon, District- Prayagraj, U.P. (Leased Area : 4.858 ha./ 12.0 Acre), M/s Harsh Associates, Prop.- Smt. Vandana Chaurasia W/o Shri Deepak Chaurasia,, 10083/SIA/UP/MIN/503103/2024

#### RESOLUTION AGAINST AGENDA NO. 04

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

5. Plotted Development Colony Residential Housing and Commercial Complex at Khasra No. 1854, 1858, 1859, 1861, 1884 K, 1879, 1889, 1884, 1885, 1878, 1880, 1882, 1883, 1886, 1887, 1888, 1890, 1891, 1892, 1893, 1877 K, 1841, 1848, 1849, 1850, 1853, 1862, 1863, 1864, 1865, 1866, 1867, 1868, 1881, 1851 KHA, 1840 K, 1852 KHA, 1874 KHA, 1875 KHA, 1869, 1876 K, 1839 K, 1871, 1872, 1873, 1874 K, 1875 K, 1877 KHA, 1852 ENA, 1851 K, 1840 K, 1870, at Dasna, Tehsil & District-Ghaziabad, Uttar Pradesh., 10084/SIA/UP/INFRA2/537233/2025

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant Dr. Yashpal Jain, EIA Coordinator, M/s Enviro Infra Solutions Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Plotted Development Colony Residential Housing and Commercial Complex at Khasra No. 1854, 1858, 1859, 1861, 1884 K, 1879, 1889, 1884, 1885, 1878, 1880, 1882, 1883, 1886, 1887, 1888, 1890, 1891, 1892, 1893, 1877 K, 1841, 1848, 1849, 1850, 1853, 1862, 1863, 1864, 1865, 1866, 1867, 1868, 1881, 1851 KHA, 1840 K, 1852 KHA, 1874 KHA, 1875 KHA, 1869, 1876 K, 1839 K, 1871, 1872, 1873, 1874 K, 1875 K, 1877 KHA, 1852 ENA, 1851 K, 1840 K, 1870, at Dasna, Tehsil & District-Ghaziabad, Uttar Pradesh, M/s M/s SRSD Buildcon Venture LLP.
2. The total plot area is 1,56,747.41 sq. mtr. whereas total proposed built-up Area (including FAR) is 1,32,357 sq. mtr.
3. Expected population during operation will be approx. 1965 persons
4. Estimated cost of project is Rs. 800 Crores
5. Area details of the project:

Sl. No.	Description	Quantity	Unit
1.	Total Plot Area /Land Area	156747.41	SQMT
2.	Permissible Ground Coverage	49161.00	SQMT
3.	Ground Coverage Phase-1	9791	SQMT
4.	Ground Coverage Phase-2	14091	SQMT
5.	Ground Coverage Phase-3	14144	SQMT
6.	Ground Coverage Phase-4	10854	SQMT
7.	Achieved Ground Coverage	48880	SQMT
8.	Total built up area for all phases (FAR)	132357.00	SQMT
9.	Proposed Commercial Area for all phases	5838.46	SQMT
10.	Detail of Density		
11.	Phase-1 Density Achieved	485	PERSONS
12.	Phase-2 Density Achieved	585	PERSONS
13.	Phase-3 Density Achieved	560	PERSONS
14.	Phase-4 Density Achieved	335	PERSONS
15.	Total Density Achieved	1965	PERSONS
16.	Built up Area Details		
17.	Phase-1	27118	SQMT

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18.	Phase-2	37937	SQMT
19.	Phase-3	38081	SQMT
20.	Phase-4	29221	SQMT
21.	Total Built up Area	132357.00	SQMT
22.	Total nos. of villas	393	No.
23.	Max. height for villa	18	M
24.	Club	01	
25.	Swimming pool	01	

## 6. Salient features details:

WATER		
Total Water Requirement	339.30	KLD
Fresh water requirement	207.09	KLD
Treated Water Requirement	132.21	KLD
Waste water Generation	297.88	KLD
Proposed Capacity of STP	500.0	KLD
Treated Water Available for Reuse	268.09	KLD
RAIN WATER HARVESTING		
No of RWH of Pits Proposed	39	No.
PARKING		
Total Proposed ECS	512	Nos
GREEN AREA		
Perm. Green@15%	6	Acre
Green Provided	11	Acre
ENERGY		
Total Power Requirement	6100	KVA
DG set backup	328	KVA
DG sets Proposed (Air cooled)	4 x 82 = 328	KVA
No of DG Sets	04	No.

## 7. Water requirement details:

A)	TOTAL DAILY WATER DEMAND		
a)	TOTAL DOMESTIC	207093	LTRS.
b)	TOTAL FLUSHING	132212	LTRS.
	TOTAL (a+b)	339305	LTRS.
B)	WASTE WATER		
a)	DAILY REQUIREMENT	339305	LPD
b)	80% OF TOTAL DOMESTIC + (100%) TOTAL FLUSHING	297886.4	LTRS.
c)	Waste Water	297.88	KLD
d)	PROPOSED CAPACITY OF STP.	500	KLD
e)	WATER AVAILABLE FOR RECYCLING (FLUSHING & GARDENING)	268097.76	LTRS.
f)	Treated Water	268.09	KLD
C)	SOURCE OF WATER		
a)	FRESH WATER	207.09	KLD
b)	STP RECYCLED FOR FLUSHING	132.21	KLD
	TOTAL DAILY WATER DEMAND	339.3	KLD

## 8. Landscape plan:

No. of tree plantation required (50 trees per 10000 m <sup>2</sup> plot area for development) = 50* 156747.41	784
m <sup>2</sup> plot area /10000 = 783.67 says 784	
No. of tree plantation proposed	784

## 9. Solid waste details:

- 42 Kg/day solid waste will be generated during construction phase.
- 782 Kg/day Solid waste will be generated during operation phase which will be segregated into biodegradable (391kg/day), Non- biodegradable (266kg/day), and Inert Waste (125kg/day).

## 10. Action Plan as per Ministry's O.M. dated 30/09/2020:

S.N.	Measures	Per Annum Cost (INR Lakhs)
1.	Provision of upgradation of computer lab in Government School, Dasna, Government school, Rasulpur and distribution of stationary items at Govt.	30.00

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	Primary School, Masuri	
2.	Medical Awareness camp in Dasna, Masuri, Akash Nagar, Piplehda villages with all essential facilities for basic health check up.	35.00
3.	Additional Tree Plantation (Fruits Trees) in the Dasna, Masuri, Akash Nagar, Piplehda villages.	10.00
4.	Provision of solar pannel/lights in Dasna, Masuri, Akash Nagar, Piplehda villages and Government School, Dasna, & Government school, Rasulpur	35.00
5.	Maintenance of playground for Government School, Dasna, Government school, Rasulpur and Govt. Primary School, Masuri	50.00
Total		160.00

**11. Power requirement details:**

Power requirement	6100 KVA
Sources of power	Paschimanchal Vidyut Vitran Nigam Limited (PVVNL), subsidiary of Uttar Pradesh Power Corporation Limited (UPPCL).
Back-up power supply arrangement (Construction phase)	Back-up DG sets of total capacity(328 KVA)
Back-up power supply arrangement (operation phase)	Back-up DG sets of total capacity (4x82 kVA)
Stack height of DG	6 m above the terrace level of the building

**12. The project proposal falls under category-8(a) of EIA Notification, 2006 (as amended).**

The consultant (EIA Coordinator) also submitted an affidavit dated 27/05/2025 mentioning is as follows:

1. I Dr. Yashpal Jain, S/o Shri Lachman Dass Jain is EIA Coordinator, M/s Enviro Infra Solutions Pvt. Ltd.
2. I have prepared the Form-I, Form-1A, Conceptual Plan and other necessary documents for Plotted Development Colony Residential Housing and Commercial Complex at Khasra No. 1854, 1858, 1859, 1861, 1884 K, 1879, 1889, 1884, 1885, 1878, 1880, 1882, 1883, 1886, 1887, 1888, 1890, 1891, 1892, 1893, 1877 K, 1841, 1848, 1849, 1850, 1853, 1862, 1863, 1864, 1865, 1866, 1867, 1868, 1881, 1851 KHA, 1840 K, 1852 KHA, 1874 KHA, 1875 KHA, 1869, 1876 K, 1839 K, 1871, 1872, 1873, 1874 K, 1875 K, 1877 KHA, 1852 ENA, 1851 K, 1840 K, 1870, at Dasna, Tehsil & District-Ghaziabad, Uttar Pradesh, M/s M/s SRSD Buildcon Venture LLP with my team.
3. I have personally visited the site of proposal and no construction activity has been undertaken on the project site for the present proposal except boundary wall and temporary structure.
4. I am satisfied with all the necessary data/information submitted along with application for environment clearance is true and correct.
5. I certify that this project has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application/ EIA submitted on Parivesh Portal and hard copy/presentation submitted after acceptance of application.
7. The EIA/EMP report for the proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 05**

The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, GoI and following specific conditions:

**Specific Conditions:**

1. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
2. Project proponent should ensure that there will be no use of "Single use of Plastic" (SuP).

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3. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation.
  4. The project proponent will comply the use of fuel for backup power as per guidelines issued by CPCB from time to time.
  5. The project proponent will ensure that there is no mismatch/deviation between the project proposal submitted to SEIAA for environmental clearance and maps/drawings were approved by concerned development authority. In case of any mismatch/deviation, amended environmental clearance will be obtained by project proponent. In case of failure, the granted environmental clearance shall automatically deem to be cancelled.
  6. The project proponent shall ensure that the project site does not attract/infringe any buffer zone, wetland zone etc. of no activity identified/declared under law.
  7. Criteria/ norms provided by competent Authority regarding the seismic zone are followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.
  8. The project proponent should develop green belt in the said project as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms. The project proponent will prepare working plan of plantation/green belt development showing type of plant species and their spacing in consultation with subject expert/ forest department and submit to the forest department and concerned regulatory authority and ensure their survival and sustainability.
  9. The proponent should provide electric vehicle charging facility as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
  10. Project proponent should invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
  11. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. S'TP treated water not to be discharged outside the premises without the permission of the concerned authority.
  12. The project proponent will ensure full exploitation of potential of rain water harvesting for storage and recharging and also treated wastewater in order to reduce the withdrawal of fresh water and accordingly use the three sources of water supply namely stored rain water, treated wastewater and the fresh water. The project proponent shall also provide a flow measuring device along with flow integrator for monitoring the various sources of water supply namely fresh water, treated waste water and stored harvested rain water.
  13. The project proponent will ensure the quality of construction water as per standards and specifications of relevant codes in order to prevent possible corrosion in concrete, reinforcements and other structural components in order to avoid adverse social and environmental impacts.
  14. The project proponent will ensure exploitation of maximum possible potential of solar energy generation in the proposed project area and prefer to use it instead of conventional electricity in order to reduce the Green House Gas Emission causing climate change.
  15. The project proponent will make necessary arrangement to get Structural auditing conducted by an expert institution once in 05 years during life span of the building to ensure safe life of the residents and prevent environmental and social hazards.
  16. The project proponent shall plan for storm water management drained with appropriate slope and length so that the flood water could get a passage to release in a short span of time.
6. **"Sand Stone (Gitti- Patthar, Boulders)" Project at Gata No.- 584 (Khand No.- 08), Village- Piprawan, Tehsil- Meja, District- Prayagraj, U.P. (Leased Area : 3.2374 ha./ 8.0 Acre)**  
**Prop.- Smt. Mohini Devi W/o Shri Shankar Dayal Singh.,**  
**10085/8267/SIA/UP/MIN/505060/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with

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their consultant Mr. Shamshad Ahmad, EIA Coordinator, M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Sand Stone (Gitti- Patthar, Boulders) Mining at Gata No.- 584 (Khand No.- 08), Village- Piprawan, Tehsil- Meja, District- Prayagraj, U.P. (Leased Area- 3.2374 ha ).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 327/Parya/SEIAA/8267/2023, dated: 05/12/2023.
3. The Public Hearing was organized on 02/07/2024. Final EIA report submitted by the project proponent on 07/12/2024.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/505060/2024																																								
2.	File No. allotted by SEIAA, UP	10085 / 8267																																								
3.	Date of Letter of Intent (LoI) issued by DM	Lease deed is executed on 07.12.2016 for a period of ten years from 07.12.2016 to 06.12.2026																																								
4.	Date of approval of Mining Plan	12/01/2022																																								
5.	Name of Proponent	Smt. Mohini Devi W/o Shri Shankar Dayal Singh																																								
6.	Full correspondence address of proponent	R/o- Osa, Tehsil- Bara, District – Prayagraj, U.P.																																								
7.	Name of Project	Sand Stone (Gitti- Patthar, Boulders) Mining Project																																								
8.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 584 (Khand No.- 08)																																								
9.	Name of Village	Piprawan																																								
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12.	Name of Minor Mineral	Sand Stone (Gitti- Patthar, Boulders)																																								
13.	Sanctioned Lease Area (in Ha.)	3.2374 ha./ 8.0 Acre																																								
14.	Max.& Min mRL within lease area	124.3 mRL- 110 mRL																																								
15.	Pillar Coordinates	<table border="1"> <thead> <tr> <th colspan="3">Coordinates as per Terms of Reference</th> </tr> <tr> <th>Pillars</th> <th>Latitude (N)</th> <th>Longitude (E)</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25° 07' 23.40"N</td> <td>81° 53' 03.84"E</td> </tr> <tr> <td>B</td> <td>25° 07' 21.00"N</td> <td>81° 53' 04.12"E</td> </tr> <tr> <td>C</td> <td>25° 07' 26.83"N</td> <td>81° 52' 51.01"E</td> </tr> <tr> <td>D</td> <td>25° 07' 23.55"N</td> <td>81° 52' 50.00"E</td> </tr> </tbody> </table> <table border="1"> <thead> <tr> <th colspan="3">As per Approved District Survey Report</th> </tr> <tr> <th colspan="3">Gata No.- 584/1 Mi (Khand No.- 08), Area- 3.238 ha.</th> </tr> <tr> <th>Pillars</th> <th>Latitude (N)</th> <th>Longitude (E)</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25° 07' 25.80"N</td> <td>81° 52' 54.06"E</td> </tr> <tr> <td>B</td> <td>25° 07' 23.28"N</td> <td>81° 53' 07.20"E</td> </tr> <tr> <td>C</td> <td>25° 07' 21.18"N</td> <td>81° 53' 06.78"E</td> </tr> <tr> <td>D</td> <td>25° 07' 22.14"N</td> <td>81° 52' 53.52"E</td> </tr> </tbody> </table>		Coordinates as per Terms of Reference			Pillars	Latitude (N)	Longitude (E)	A	25° 07' 23.40"N	81° 53' 03.84"E	B	25° 07' 21.00"N	81° 53' 04.12"E	C	25° 07' 26.83"N	81° 52' 51.01"E	D	25° 07' 23.55"N	81° 52' 50.00"E	As per Approved District Survey Report			Gata No.- 584/1 Mi (Khand No.- 08), Area- 3.238 ha.			Pillars	Latitude (N)	Longitude (E)	A	25° 07' 25.80"N	81° 52' 54.06"E	B	25° 07' 23.28"N	81° 53' 07.20"E	C	25° 07' 21.18"N	81° 53' 06.78"E	D	25° 07' 22.14"N	81° 52' 53.52"E
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16.	Total Geological Reserves	2070882 m <sup>3</sup>																																								
17.	Total Mineable Reserves	1030221 m <sup>3</sup>																																								
18.	Proposed Production / year	80000 m <sup>3</sup>																																								
19.	Sanctioned Period of Mine lease	10 Years (from 07.12.2016 to 06.12.2026)																																								
20.	Method of Mining	Opencast Semi-Mechanized																																								
21.	No.Of workers	26 (approx.)																																								
22.	Type of Land	Govt. revenue land																																								
23.	Ultimate Depth of Mining	24 meter (average)																																								
24.	Nearest metalled road from site	200m																																								
25.	Water Requirement	<table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking &amp; Others</td> <td>0.30</td> </tr> <tr> <td>Suppression of dust</td> <td>1.20</td> </tr> <tr> <td>Plantation</td> <td>4.00</td> </tr> <tr> <td>Total</td> <td>5.50</td> </tr> </tbody> </table>		PURPOSE	REQUIREMENT (KLD)	Drinking & Others	0.30	Suppression of dust	1.20	Plantation	4.00	Total	5.50																													
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		Validity upto -30/11/2027
27.	Any litigation pending against the project or land in any court	No
28.	Details of 500 m Cluster certificate Verified by Mining Officer	DMO (Khanan Anubhag) Prayagraj vide Letter No. 1409/Khanij/2023-24, Dated 16.08.2023
29.	Details (Page no.) of mining lease area, Geo coordinates & Mineable quantity mentioned in approved DSR	Table No.- 9.0, S.No.- 60 with Correction Letter No.- 304/Khanij/2025-26 dated- 26.05.2025
30.	Proposed EMP cost	EMP in First Year - 19.55 Lakh EMP (Recurring Years) - 8.20 Lakh
31.	Length and breadth of Haul Road.	Length- 200m, Width- more than 6.0 m
32.	No. of Trees to be Planted	4000
33.	Monitoring Period	Oct., 2023 to Dec., 2023 (Post-Monsoon Season)

## 5. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	CER Activity	Estimate Cost	Numbers/Quantity	Total Cos
1.	Installation of Solar Light on haul road of the Piprawan village connecting road.	Rs. 25000/- solar light	2 Solar Light	Rs. 50,000
2.	Installation of Computer in Primary School Piprawan	Rs. 40,000 per Computer	1 Computer	Rs. 40,000
3.	Distribution of Bicycle to 5 students get first position in his/her class primary school in village Piprawan	Rs. 9,000 per Bicycle	5 Bicycle	Rs. 45000
	Total			Rs. 1,35,000

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 07/11/2024 mentioning is as follows:

- I, Pankaj Srivastava S/o Sri V.V. Srivastava am EIA Coordinator of Paramarsh Servicing Environment and Development.
- I have prepared EIA report for EC in the name of Smt. Mohini Devi W/o Shri Shankar Dayal Singh for the "Sand Stone (Gitti- Patthar, Boulders)" Project at Gata No.- 584 (Khand No.- 08), Village- Piprawan, Tehsil- Meja, District- Prayagraj, U.P. (Leased Area : 3.2374 ha./ 8.0 Acre) with my team.
- I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
- I am satisfied with that all the necessary data/information submitted along with EIA are true and correct.
- I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
- I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which will be submitted after acceptance of application.
- I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
- The EIA report for the Proposal is prepared by my team as per guideline laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 06**

The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions

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prescribed by MoEF&CC, Govt. of India. The committee also stipulated following specific conditions:

1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.
2. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
3. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.
4. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
5. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer/Expert Agency in this field.
6. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
7. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
8. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3 years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
9. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
10. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
11. Project proponent is directed to invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
12. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
13. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
14. The project proponent should explore the possibilities of rainwater harvesting.

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15. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
16. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
17. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.
18. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.
19. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
20. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
21. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
22. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
23. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
27. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
28. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.

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29. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
  30. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
  31. The blasting will be done only after getting permission from the Mining Department/competent authority.
7. Green Road IIM Road To Hardinge bridge on Left hand side of Gomti River., 10086/SIA/UP/INFRA1/537167/2025

**RESOLUTION AGAINST AGENDA NO. 07**

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

8. Length of road section from Shaheed Path Bridge to Kisan Path Aqueduct (Part-4) will be 6.30 km in length and 24 m width. The road section will be started from Bagman and will continue to Deoria in District-Lucknow, State-Uttar Pradesh., 10087/SIA/UP/INFRA1/537166/2025

**RESOLUTION AGAINST AGENDA NO. 08**

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

9. “Ordinary Earth Mining” Project at Gata No.- 1160mi, Village- Pachon, Tehsil- Sikandra Rao, District- Hathras, Uttar Pradesh. (Area-0.3450 Ha), 10088/SIA/UP/MIN/538232/2025

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant Mr. Ajay Kumar, EIA Coordinator, M/s AGS Environmental Services Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Ordinary Earth Mining Project at Gata No.- 1160mi, Village- Pachon, Tehsil- Sikandra Rao, District- Hathras, Uttar Pradesh, (Leased Area-0.3450 Ha).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/538232/2025
2.	File No. allotted by SEIAA, UP	10088
3.	Date of approval of Mining Plan	14/05/2025
4.	Name of Proponent	Shri Vikas Singh S/o Shri Tursanpal Singh
5.	Full correspondence address of proponent	Add. -Add. -268, Nagla Chhaua, Tehsil-Sikandra Rao, District-Hathras, Uttar Pradesh
6.	Name of Project	Ordinary Earth Mining Project
7.	Project location (Plot/Khasra/Gata No.)	Gata No.- 1160mi
8.	Name of Village	Pachon
9.	Tehsil	Sikandra Rao

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10.	District	Hathras			
11.	Name of Minor Mineral	Ordinary Soil			
12.	Sanctioned Lease Area (in Ha.)	0.3450ha.			
13.	Max.&Min mrl within lease area	199 mRL- 193 mRL			
14.	Pillar Coordinates (Verified by DMO)	Gata No	Pillars	Latitude	Longitude
		1160mi	A	27°44'24.47"N	78°26'26.18"E
			B	27°44'24.86"N	78°26'23.19"E
			C	27°44'26.76"N	78°26'24.64"E
			D	27°44'25.13"N	78°26'26.60"E
15.	Total Geological Reserves	7590 m <sup>3</sup>			
16.	Total Mineable Reserves	6210 m <sup>3</sup>			
17.	Total Proposed Production (in three months)	6210 m <sup>3</sup>			
18.	Proposed Production	6210 m <sup>3</sup> within 3 months			
19.	Sanctioned Period of Mine lease	Agreement of 3months with land owners			
20.	No. of workers	10			
21.	Type of Land	Private Land			
22.	Ultimate Depth of Mining	2.20 meter			
23.	Nearest metalled road from site	0.49 km			
24.	Water Requirement	PURPOSE		REQUIREMENT (KLD)	
		Drinking & Others		0.10	
		Suppression of dust		0.60	
		Plantation		0.20	
		Total		0.90	
25.	Name of QCI Accredited Consultant with QCI No and period of validity.	AGS Environmental Services Pvt. Ltd. (Certificate No.- NABET/EIA/2326/IA 0122) Validity- July, 12 <sup>TH</sup> 2026			
26.	Any litigation pending against the project or land in any court	No			
27.	Details of 500 m certificate Verified by Mining Officer	Letter No.- 1075/ DLRC-2025 Dated 14/05/2025			
28.	Proposed EMP cost	1.02 Lakh			
29.	Length and breadth of Haul Road.	Length- 0.49 Km, Width- more than 6.0 m			
30.	No. of Trees to be Planted	50			

## 3. Action Plan as per Ministry's O.M. dated 30/09/2020:

Sr.No.	Particulars	Capital Cost (Rs.)
1.	Sprinkling of water along the haul road (490 m)	40,000.00
2.	Plantation (50plants) @ Rs 640 with Tree Guard	32,000.00
3.	Tarpaulin during transportation.	10,000.00
4.	Solar Street Light 2nos	20,000.00
Total		1,02,000.00

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 26/05/2025 mentioning is as follows:

- I Ajay Kumar S/o Shri Sudhir Kumar is EIA Coordinator of AGS Environmental Services Pvt. Ltd., New Delhi.

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2. I have prepared the EMP report for the EC in Name of Shri Vikas Singh S/o Shri Tursanpal Singh Add. -268, Nagla Chhaua, Tehsil-Sikandra Rao, District-Hathras, Uttar Pradesh for the Ordinary Earth Mining Project at Gata No.- 1160mi, Village- Pachon, Tehsil- Sikandra Rao, District-Hathras, Uttar Pradesh. (Area-0.3450 Ha) With my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied that all the necessary data/ information submitted along with EMP are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal. In case the project is being uploaded for the 2nd time that is only after the withdrawal of previous project has been accepted by SEIAA, UP on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. The EMP report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 09**

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.

**10. Building Stone Sandstone Mine at Gata No. 83 Gh, Sl. No. 04, Area 5.0 ha in Village- Bhusi Pathraha, Tehsil- Lalganj, District- Mirzapur, Uttar Pradesh., 10089/9348/SIA/UP/MIN/537261/2025**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant Mr. Ankur Sharma, EIA Coordinator, M/s Aegis Environment Research Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Building Stone/Sandstone Mining Project at Gata No.- 83 Gh, S. No.- 04, Village- Bhusi Pathraha, Tehsil-Lalganj, District-Mirzapur, State-Uttar Pradesh, (Leased Area- 5.0 Ha).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. TO24B0108UP5145335N dated 22/12/2024.
3. The Public Hearing was organized on 11/04/2025. Final EIA report submitted by the project proponent on 20/05/2025.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/537261/2025.
2.	LOI No and Issue Date	1329/खनिज/सेण्ड-स्टोन/ई-निविदा/2024 Dated 09/07/2024
3.	Mine Plan Approval No & Date	Letter No. 404647, dated 08.10.2024
4.	File No. allotted by SEIAA, UP	10089-9348
5.	Name of Proponent	Prop: Shri Subhash Chand Tripathi
6.	Full correspondence address of proponent	R/o Village - Chaugana, Post- Kador, Bhadohi, SantRavidas Nagar (U.P.).
7.	Name of Project	Bhusi Pathraha Building Stone/Sandstone Mining Project
8.	Project location (Plot/Khasra/Gata No.)	Gata No. 83 Gh, Sl. No. 04
9.	Name of Village	Bhusi Pathraha
10.	Tehsil	Lalganj
11.	District	Mirzapur

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12.	Name of Minor Mineral	Building Stone/Sandstone		
13.	Sanctioned Lease Area (in Ha.)	5.0 Ha		
14.	Max & Min mRL within lease area	Max- 195.0 mRL & 189.0 mRL		
15.	Pillar Coordinates (Verified by DMO)	Pillar No	Latitude(N)	Longitude(E)
		A	24°59'39.03"N	82°28'36.29"E
		B	24°59'46.03"N	82°28'36.49"E
		C	24°59'44.60"N	82°28'44.90"E
		D	24°59'37.87"N	82°28'44.70"E
16.	Total Geological Reserves	21,56,697 Cum		
17.	Total Mineable Reserves	15,74,852 Cum		
18.	Total Proposed Production(in five year)	11,25,000 cum/year		
19.	Proposed Production/ Year	2,25,000 cum/year		
20.	Sanctioned Period of Mine lease	Maximum 10 years		
21.	No. of workers	41		
22.	Type of Land	Private land		
23.	Ultimate depth of mining	36 m		
24.	Nearest metalled road from site	NH- 135 Approx. 7.0 km towards NW direction.		
25.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.41	
		Suppression of dust	1.82	
		Plantation	5.0	
		Others	0.41	
Total	7.64			
26.	Name of QCI Accredited Consultant with QCI No and period of validity.	Aegis Environment Research Pvt. Ltd., Certificate No. NABET/EIA/25-28/ IA 0153, Valid Upto January 29, 2028.		
27.	Any litigation pending against the project or land in any court	No		
28.	Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified 1884/MMC-30/2024-2025 Dated-16/08/2024		
29.	Details (Page no.) of mining lease area, Geo coordinates & Mineable quantity mentioned in approved DSR	Yes, mining lease area & Mineable quantity mentioned in approved DSR at page No. 128 Sl. No. 8.		
30.	Proposed EMP cost	EMP Recurring Cost- Rs. 8,75,000/- (Including CER Cost)		
31.	Length and breadth of Haul Road	Length: 152m, width: 6 m		
32.	No. of Trees to be Planted	5000 plants		
33.	Monitoring Period	October to December 2024		

## 5. Action Plan as per Ministry's O.M. dated 30/09/2020:

Sl. No.	Activity	Capital Cost (in Rs.)	Quantity
1	Toilet construction specially in girl school in village Bhusi Pathraha	3,00,000	-
2	Installation of Solar Plants in village Bhusi Pathraha	2,00,000	-
Total (in life time)		5,00,000	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 26/05/2025 mentioning is as follows:

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1. I, Ankur Sharma, S/o Sri Lalit Mohan Sharma am EIA Coordinator of Aegis Environment Research Pvt. Ltd.
2. I have prepared EIA report for EC in the name of Building Stone/Sandstone Mining Project at Gata No.- 83 Gh, S. No.- 04, Village- Bhusi Pathraha, Tehsil-Lalganj, District-Mirzapur, State-Uttar Pradesh, (Leased Area- 5.0 Ha) with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information submitted along with EIA are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivash Portal.
6. I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which will be submitted after acceptance of application.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
8. The EIA report for the Proposal is prepared by my team as per guideline laid down by QCI/NABET

RESOLUTION AGAINST AGENDA NO. 10

The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, Govt. of India. The committee also stipulated following specific conditions:

1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.
2. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
3. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.
4. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
5. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer/Expert Agency in this field.
6. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
7. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
8. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3 years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall

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ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.

9. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
10. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
11. Project proponent is directed to invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
12. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
13. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
14. The project proponent should explore the possibilities of rainwater harvesting.
15. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
16. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
17. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.
18. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.
19. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
20. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
21. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
22. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
23. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable

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material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
27. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
28. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
29. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
30. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
31. The blasting will be done only after getting permission from the Mining Department/competent authority.

**11. Gitti-Boulder (Dolostone) Mining Project Araj no. 5309क, 5311, 5310, 5312क, 5314क, 5314ख, 5324 ख, 5325, 5326 Village-Billi Markundi, Tehsil- Obra, District-Sonbhadra, Uttar Pradesh. Area- 1.530 Ha., 10090/SIA/UP/MIN/538413/2025**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant Mr. Manish Kumar Shukla, EIA Coordinator, M/s Ind Tech House Consult. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for Gitti-Boulder (Dolostone) Mining Project Araj No.- 5309 Ka, 5311, 5310, 5312Ka, 5314 Ka, 5314 Kha, 5324 Kha, 5325, 5326, Village-Billi Markundi, Tehsil- Obra, District-Sonbhadra, Uttar Pradesh, (Leased Area- 1.530 Ha.).
2. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/538413/2025
2.	File No. allotted by SEIAA, UP	10090
3.	Date of Letter of Intent (LoI) issued by DGM	10/03/2025
4.	Date of approval of Mining Plan	29.04.2025
5.	Name of Proponent	Shri Harishankar S/o Shri Ram Sanehi & Shri. Manvendra Singh Yadav S/o Late Ram Karan Singh
6.	Full correspondence address of proponent and mobile no.	Shri Harishankar R/o Village- Billi Markundi, Obra, Sonbhadra, U.P & Shri Manvendra Singh Yadav R/o Village- Semraul, Post-Mangari, Tehsil-Saidpur, District-Ghazipur, U.P.

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7.	Name of Project	Gitti- Boulder (Dolostone) Mining Project Araji no. 5309क, 5311, 5310, 5312क, 5314क, 5314ख, 5324ख, 5325, 5326 Village-Billi Markundi, Tehsil- Obra, District- Sonbhadra, U.PArea- 1.530 Ha	
8.	Project Location(Plot.Khsra/Gata/Araji No.)	Araji No.- 5309क, 5311, 5310, 5312क, 5314क, 5314ख, 5324ख, 5325, 5326	
9.	Name of Village	Billi Markundi	
10.	Tehsil	Obra	
11.	District	Sonbhadra	
12.	Name of Minor Mineral	Gitti- Boulder (Dolostone)	
13.	Sanctioned Lease Area (in Ha.)	1.530Ha	
14.	Max. & Min mRL within lease area	Highest-211.0mRL SE, Lowest -202.0mRL NWrespectively	
15.	Pillar Coordinates (Verified by DMO)	Point	Latitude
		A	24°28'57.60"N
		B	24°28'57.01"N
		C	24°28'56.23"N
		D	24°28'56.24"N
		E	24°28'55.98"N
		F	24°28'55.93"N
		G	24°28'55.22"N
		H	24°28'54.54"N
		I	24°28'54.21"N
		J	24°28'54.23"N
		K	24°28'54.78"N
		L	24°28'55.26"N
		M	24°28'54.55"N
		N	24°28'51.63"N
		O	24°28'51.85"N
		P	24°28'52.21"N
		Q	24°28'52.59"N
		R	24°28'52.70"N
		S	24°28'52.03"N
		T	24°28'51.61"N
		U	24°28'51.21"N
		V	24°28'50.77"N
		W	24°28'50.49"N
		X	24°28'50.61"N
		Y	24°28'50.92"N
		Z	24°28'51.29"N
		A'	24°28'51.43"N
		B'	24°28'51.03"N
		C'	24°28'51.64"N
		D'	24°28'52.19"N
		E'	24°28'52.88"N
		F'	24°28'53.60"N
		G'	24°28'53.89"N
		H'	24°28'53.83"N
		I'	24°28'53.37"N
		J'	24°28'53.20"N
		K'	24°28'53.20"N
		L'	24°28'53.31"N
		M'	24°28'54.07"N
		N'	24°28'54.44"N
		O'	24°28'55.36"N
		P'	24°28'55.51"N
		Q'	24°28'56.25"N
16.	Total Geological Reserves	8,65,132 m <sup>3</sup>	

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17.	Total Mineable Reserves	5,30,056 m <sup>3</sup>	
18.	Total Proposed Production (in five year)	2,90,700m <sup>3</sup>	
19.	Total Proposed Production/Year	58,140 m <sup>3</sup> /Annum	
20.	Sanctioned Period of Mine lease	10 Years	
21.	Method of Mining	Open cast Manual/ Semi Mechanized Mining	
22.	No. of worker	35 Workers	
23.	Type of Land	Private Land	
24.	Ultimate of Depth of Mining	25.0 m	
25.	Nearest metalled road from site	1.00 Km	
26.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking	0.35 KLD
		Suppression of dust	3.12 KLD
		Plantation	0.15 KLD
		Others (if any)	
Total	3.62 KLD (approx. 4.0 KLD)		
27.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult Certificate No- NABET/EIA/23-26/RA 0309 Period of Validity- 29.04.2026	
28.	Any litigation pending against the project or land in any court	No	
29.	Details of 500 m Cluster Map & certificate issued by Mining Officer	LetterNo'-2829/Khanij/kh.pa./2024-25 dated 26.03.2025	
30.	Details (Page no.) of mining lease area, Geo coordinates mentioned in approved DSR	Page No'-50, Sr.No'-8, (Yes) Geo coordinates mentioned in approved DSR of Sonbhadra.	
31.	Proposed CER cost	Rs. 8.09 Lakhs	
32.	Proposed EMP cost	19.47 Lakhs	
33.	Proposed Project cost	4.04 Crore	
34.	Length and breadth of Haul Road	520 m Length & 6m width haulage road	
35.	No. of Trees to be Planted	151 Trees/Year	
36.	Baseline Monitoring Period	October 2025 to December 2025	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 28/05/2025 mentioning is as follows:

- I, Manish Kumar Shukla S/o Shri. S.K. Shukla am EIA Coordinator of Ind Tech House Consult.
- I have prepared Form1, PFR for the Proposal (SIA/UP/MIN/538413/2025), Project Name- Shri. Harishankar Singh & Shri. Manvendra Singh Gitti- Boulder (Dolostone) Mining Project Araj no. 5309ka, 5311, 5310, 5312ka, 5314ka, 5314kha, 5324kha, 5325, 5326 Village-Billi Markundi, Tehsil- Obra, District- Sonbhadra, U.P Area- 1.530 Ha with my team.
- I have personally visited the site of proposal and certify that no mining activity has been undertaken on the project site for the present proposal..
- I am satisfied with that all the necessary data/information required submitted along with Application/ToR report are true and correct.
- I certify that this proposal has been uploaded for this first time on Parivesh portal.

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6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and hard copy/presentation submitted which will be submitted after acceptance of application.
7. The Form I & PFR report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 11**

**The committee discussed the matter and recommended to issue the standard terms of reference prescribed by MoEF&CC for the preparation of EIA. The committee also stipulated following additional TOR Points:**

**Additional TOR:**

1. Proponent to submit latest drone videography of the lease site along with the site photographs and also provide mined minerals record of the respective project site at the time of EIA presentation and also enclosed in pen drive with EIA report/presentation.
2. Cluster EIA/EMP shall be conducted by project proponent with the help of District Mining Officer.
3. Videography of baseline monitoring period with date, time and geo coordinates should be attached in EIA report and also presented during the EIA presentation.
4. Raw data of all the baseline monitoring parameters will be provided as an annexure to the EIA Report.
5. To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Logbook of their site visit along with activities carried out during monitoring (B) Real time photographs showing monitoring machine, public, lab person etc.
6. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation.
7. EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project.
8. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP & UPPCB before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void.
9. The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing.
10. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal.
11. Combined KML of all mines in a cluster should be submitted at the time of EIA.
12. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site.
13. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation.
14. Proponent/Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation.
15. Proposed plantation plan with area specific plant species, number of plants to be planted and place of plantation along with a working map to be submitted at the time of EIA presentation.

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16. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation.
17. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation.
18. Corporate Environment Responsibility (CER) to be prepared as per the MoEF&CC guidelines and present it at the time of EIA presentation. Proposal should be site specific and monitorable.
19. Proponent to submit latest status of project site along with the site photographs and also provide mined minerals record of the respective project site at the time of EIA presentation.

**12. Manufacturing of Different Types of Resin by M/s Tajpuria Panels Private Limited M/s Tajpuria Panels Private Limited has proposed a new plywood industry in UPSIDA, Hardoi, 10091/SIA/UP/IND3/538176/2025**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant Dr. Divya Mishra, ACO and Functional Area Expert, M/s Prakriti Consultants Service. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for Manufacturing of Different types of Resin by M/s Tajpuria Panels Private Limited at Plot No-B 9, Phase-I, UPSIDA, Sandila Industrial Area, Sandila, Hardoi, U.P. M/s Tajpuria Panels Private Limited.
2. Salient features of the project:

Sr. No.	Particulars	Details	
1	Name of Project	Environmental Clearance for Proposed Project of Manufacturing of Different types of Resin by M/s Tajpuria Panels Private Limited	
2	Location	Plot No-B 9, Phase-I, UPSIDA, Sandila Industrial Area, Sandila, Hardoi	
3	Type of Project (New/Expansion)	New Project	
4	Category/Schedule	B-1 & 5(f) Synthetic organic chemicals industry.	
5	Name of Directors	Mr. Ashok Kumar Agarwal Mrs. Meena Agarwal Mr. Lakshya Agarwal	
6	Registered Office Address	102/57, Shivaji Marg, Lucknow	
7	Name of Products	Product	Proposed Quantity
		Resins: Phenol Formaldehyde (PF Resin), Cardanol Formaldehyde (CF Resin), Urea Formaldehyde(UF Resin)	Manufacture as per requirement with Total Quantity of 132000 TPA
8	Raw Material	Raw Material	Quantity (TPA)
		Phenol	1980
		Formaldehyde	6600
		Cardanol	330
		Technical Urea	1155
		Melamine	825
		Caustic Soda	330
		Binding Agent Thinner	1980 165
9	Land Area of Project	60030.00 Sqm (6.003Ha)	
10	Existing Land Use	Industrial: Notified Industrial area of UPSIDA Industrial Area Hardoi, UP	
11	GPS Coordinates of unit	27° 5' 44.0844" E	

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		80° 27' 13.26924" N	
12	Manpower Requirement	400 Permanent and 600 Temporary	
13	Manufacturing unit	Proposed	Total Quantity
		Phenol Formaldehyde PF Resin Cardanol Formaldehyde CF Resin Urea Formaldehyde UF Resin	13200 TPA
14	Source of Power & Requirement	Source : UPPCL (Uttar Pradesh Power Corporation Limited) Power Requirement : 900 KVA	
15	DG SET with capacity	DG set: 1010 KVA, One Dual fuel kit, 7.0 m stack height from nearest rooftop.	DG sets: 180 KVA, One Dual fuel kit, 3.0 m stack height from nearest rooftop
16	Source of Water & Requirement	Source : Ground water (bore well) Total Water Requirement : 82 KLD (Fresh Water 68.0 KLD + Recycled Water 14.0 KLD)	
17	Wastewater generation	Total wastewater generated from domestic use will be 54.0 KLD.	
18	ETP & STP Capacity	Domestic wastewater will be treated in proposed STP of 65 KLD. Treated wastewater, 14 KLD, will be recycled for the green belt development/ Spraying/ Cooling/ Boiler. Remaining 21 KLD treated wastewater will be discharged in the industrial drain. No industrial effluent will be generated during manufacturing process.	
19	Treated Effluent Disposal	Remaining 21 KLD treated wastewater will be discharged in the industrial drain.	
20	APCS Proposed	Bag Filters, wet scrubber for gaseous emission will be installed to control the particulate emission.	
21	Solid Waste Generation	<ul style="list-style-type: none"> <li>• Wood peel, blocks etc. waste: Will be used as Boiler fuel.</li> <li>• Boiler ash: Will be given to the brick manufacturer</li> <li>• STP Sludge: will be used as manure for green belt development</li> <li>• Construction waste will be used in filling of Low-lying area and in road making.</li> </ul>	
22	Green Belt Area	Greenbelt has been developed on 33% area i.e. 19810 Sqm	
23	Project Cost	Rs. 70.0 Crore	
24	Working days & shift	330 days & One shift	

## 3. Product details:

Products	Quantity	Unit
Resins	13200	TDA
Mirror finish/High Gloss Shuttering Plywood	7,20,000	Pc/annum
Calibrated Pre-pressed Technology Commercial Plywood	9,72,000	Pc/annum
Door & Block Board	6,48,000	Pc/annum

## 4. Land use details:

Particulars	Area (sq. m)
Total Plot Area	60030.00
Proposed Shade Area	30015.00
Office Area	198.31
Security Area	60.00
Power Distribution Area	165.00
Housing Area	935.00
Parking Area	3000.00
Other Amenities Area	1157.00
Road Area	4500.00
Green Area	20000.00

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## 5. Raw material details:

Raw Materials	Quantity	Unit
Phenol	6000	Kg/day
Formaldehyde	20000	Kg/day
Cardanol	1000	Kg/day
Technical Urea	3500	Kg/day
Melamine	2500	Kg/day
Caustic Soda	1000	Kg/day
Binding Agent	6000	Kg/day
Thinner	500	Kg/day
Another permissible chemical	500	Kg/day
Wood logs	700	Ton/day

## 6. Water requirement details:

- 54 KLD of domestic wastewater is estimated to be generated for the treatment of which STP of 65 KLD capacity is proposed
  - After cooling it is/will be reused/re-circulated in various processes within the premises such as industrial cooling, gardening and dust suppression.
  - Treated wastewater, 14KLD, will be reused for green belt development, Spraying, floor washing, Boilers.
  - Remaining treated wastewater, 21 KLD, will be discharged to the industrial drain.
7. The project proposal falls under category-5(f) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 15/10/2022 mentioning is as follows:

1. I, Dr. Divya Mishra, D/o Late Shri J.C. Mishra is ACO and Functional Area Expert of M/s Prakriti Consultants Service.
2. I have prepared the Form-1 and TOR application for Manufacturing of Different types of Resin by M/s Tajpuria Panels Private Limited at Plot No-B 9, Phase-I, UPSIDA, Sandila Industrial Area, Sandila, Hardoi, U.P. M/s Tajpuria Panels Private Limited with my team.
3. I have personally visited the site of proposal and certify that no Mining/construction activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information submitted along with application are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivash Portal.
6. I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which is submitted after acceptance of application.
7. The EIA/EMP report for the Proposal is prepared by my team as per guideline laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 12**

The committee discussed the matter and recommended to issue standard terms of reference prescribed by MoEF&CC, Govt. of India for the preparation of EIA studies regarding the project. The committee also stipulated following additional TOR points:

**Additional TOR:**

1. Proponent to submit latest drone videography of the project site with date, time and geo coordinates and also enclosed in pen drive with EIA report/presentation.
2. Project proponent prepared an onsite disaster management plan and present at the time of EIA presentation.

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3. Process description along with major equipment and machines, process flow sheet (quantitative) from raw material to product.
4. Monitoring to be conducted as per SoP. Photograph of monitoring along with date, time and location with PP/ PP representative.
5. Detailed treatment proposal for mitigation/control for odour and process emissions which emit during the process of proposed product.

**13. Sand stone Quartzite Ballast Gitti Mining Project is situated near Village- Sukrit, Tehsil – Robertsganj District – Sonbhadra, Uttar Pradesh, Area-2.0234 ha., 10092/SIA/UP/MIN/538596/2025**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s P & M Solution. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for Sand stone Quartzite Ballast Gitti Mining Project is situated near Village- Sukrit, Tehsil –Robertsganj District – Sonbhadra, Uttar Pradesh, (Leased Area-2.0234 ha.).
2. Salient features of the project as submitted by the project proponent:

1.	On-line Proposal No.	SIA/UP/MIN/538596/2025		
2.	File No.allotted by SEIAA,UP	10092		
3.	Date of Letter of Intent (LoI) issued by DGM	LOI Letter No. LOI/2025/2/17-02-2025 00:00:00/460302 Dated 17.02.2025		
4.	Date of approval of Mining Plan	Letter No. 2025/4/11/488045 Dated :14.05.2025		
5.	Name of Proponent	Shri Aman Sethi S/o Shri Om Prakash Sethi R/O-S-541, Greater Khailash -02, South Delhi, New Delhi.		
6.	Full correspondence address of proponent	Shri Aman Sethi S/o Shri Om Prakash Sethi R/O-S-541, Greater Khailash -02, South Delhi, New Delhi.		
7.	Name of Project	Sukrit Sandstone (Quartzite, Ballast, Gitti) Mining Project		
8.	Project location (Plot/Khasra/GataNo.)	Gata No. - 281/40, Khand No. 01		
9.	Name of Village	Sukrit		
10.	Tehsil	Robertsganj		
11.	District	Sonbhadra		
12.	Name of Minor Mineral	Sand stone (Quartzite, Ballast, Gitti)		
13.	Sanctioned Lease Area (in Ha.)	2.0234 hectare.		
14.	Max. & Min mRL within lease area	195 mRL & 182.20 mRL		
15.	Pillar Coordinates(Verified by DMO)	S.NO.	LATTITUDE	LONGITUDE
		A	24°55'9.04"N	83°3'26.04"E
		B	24°55'9.41"N	83°3'30.77"E
		C	24°55'7.61"N	83°3'35.45"E
		D	24°55'6.82"N	83°3'29.79"E
		E	24°55'5.29"N	83°3'29.93"E
		F	24°55'4.59"N	83°3'26.51"E
16.	Total Geological Reserves	702040 cum		
17.	Total Mineable Reserves	506125 cum		
18.	Total Proposed Production	60728 cum (1st Year to 5th Year)		
19.	Proposed Production (in five year)	60728 cum/annum or 1.51,820 TPA		
20.	Sanctioned Period of Mine lease	10 years		
21.	No. of workers	41		
22.	Type of Land	Govt. Land		

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23.	Ultimate depth of mining	192 mRL																					
24.	Nearest metalled road from site	Nearest metalled road is at distance of 0.57 km from mine site which further connects to SH-5A																					
25.	Water Requirement	17.65-17.70 KLD																					
26.	Name of QCI Accredited Consultant with QCI No. and period of validity.	P & M Solution Certificate No: NABET/EIA/2326/RA 0298_Rev.01 Validity : 07/05/2026																					
27.	Any litigation pending against the project or land in any court	No																					
28.	Details of 500m Cluster certificate Verified by Mining Officer	Letter No. 2819/खनिज./ख0प0/ 2024-2025 Dated-26.03.2025																					
29.	Details (Page no.) of mining lease area, Geo coordinates & Mineable quantity mentioned in approved DSR	Project details given in page no. 45, Serial No. 62 ) Production : 60728 cu.m/year <table border="1"> <thead> <tr> <th>S.NO.</th> <th>LATITUDE</th> <th>LONGITUDE</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>24°55'9.04"N</td> <td>83°3'26.04"E</td> </tr> <tr> <td>B</td> <td>24°55'9.41"N</td> <td>83°3'30.77"E</td> </tr> <tr> <td>C</td> <td>24°55'7.61"N</td> <td>83°3'35.45"E</td> </tr> <tr> <td>D</td> <td>24°55'6.82"N</td> <td>83°3'29.79"E</td> </tr> <tr> <td>E</td> <td>24°55'5.29"N</td> <td>83°3'29.93"E</td> </tr> <tr> <td>F</td> <td>24°55'4.59"N</td> <td>83°3'26.51"E</td> </tr> </tbody> </table>	S.NO.	LATITUDE	LONGITUDE	A	24°55'9.04"N	83°3'26.04"E	B	24°55'9.41"N	83°3'30.77"E	C	24°55'7.61"N	83°3'35.45"E	D	24°55'6.82"N	83°3'29.79"E	E	24°55'5.29"N	83°3'29.93"E	F	24°55'4.59"N	83°3'26.51"E
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E	24°55'5.29"N	83°3'29.93"E																					
F	24°55'4.59"N	83°3'26.51"E																					
30.	Proposed EMP cost	Rs. 12,85,000/- (Capital Cost) Rs. 4,80,000/- (Recurring Cost)																					
31.	Length and breadth of Haul Road.	Length 570m, breadth 6 m																					
32.	No. of Trees to be Planted	2000m																					

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO. 13**

The committee discussed the matter and recommended to issue the standard terms of reference prescribed by MoEF&CC for the preparation of EIA. The committee also stipulated following additional TOR Points:

**Additional TOR:**

- Since no intimation letter has been submitted by the project proponent/consultant regarding collection of baseline monitoring data, therefore, the baseline monitoring data will be collected after issuance of terms of reference.
- Proponent to submit latest drone videography of the lease site along with the site photographs and also provide mined minerals record of the respective project site at the time of EIA presentation and also enclosed in pen drive with EIA report/presentation.
- Cluster EIA/EMP shall be conducted by project proponent with the help of District Mining Officer.
- Videography of baseline monitoring period with date, time and geo coordinates should be attached in EIA report and also presented during the EIA presentation.
- Raw data of all the baseline monitoring parameters will be provided as an annexure to the EIA Report.

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6. To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Logbook of their site visit along with activities carried out during monitoring (B) Real time photographs showing monitoring machine, public, lab person etc.
  7. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation.
  8. EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project.
  9. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP & UP PCB before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void.
  10. The details of equipment used for baseline monitoring along with its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing.
  11. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal.
  12. Combined KML of all mines in a cluster should be submitted at the time of EIA.
  13. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site.
  14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation.
  15. Proponent/Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation.
  16. Proposed plantation plan with area specific plant species, number of plants to be planted and place of plantation along with a working map to be submitted at the time of EIA presentation.
  17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation.
  18. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation.
  19. Corporate Environment Responsibility (CER) to be prepared as per the MoEF&CC guidelines and present it at the time of EIA presentation. Proposal should be site specific and monitorable.
  20. Proponent to submit latest status of project site along with the site photographs and also provide mined minerals record of the respective project site at the time of EIA presentation.
14. **“Sand Stone (Gitti- Patthar, Boulder)” Project at Gata No.- 03 (Khand No.- 09) , Village Garha, Tehsil- Bara, District- Prayagraj, U.P. (Leased Area : 3.64 ha.), 8593/SLA/UP/MIN/446097/2023**

The project proponent/consultant informed the committee that the matter was earlier listed in 827<sup>th</sup> SEAC meeting dated 24/01/2024 and recommended to grant the environmental clearance along with general and specific conditions. Subsequently, the matter was listed in SEIAA meeting and in light of Hon'ble NGT order in OA No. 120/2024 dated 02/04/2020 and OA No. 747/2023 dated 09/05/2024, SEIAA decided to defer the matter till appropriate action is taken by concerned authorities.

The project proponent also informed that in compliance of the above Hon'ble NGT orders the District Survey Report (DSR) of District Prayagraj has been approved by SEIAA, U.P. and approved

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DSR sent to Mining Department for further necessary action. The project proponent enclosed the copy of approved DSR and requested to grant the environmental clearance for the project proposal.

**RESOLUTION AGAINST AGENDA NO. 14**

The committee has gone through the documents submitted by project proponent and presentation made before SEAC. The committee observed that in compliance of Hon'ble NGT orders the DSR of District Prayagraj has already been approved by SEIAA. Hence, the committee is of the opinion that the environmental clearance for the above project may be granted by SEIAA in view of SEAC recommendation dated 24/01/2024.

**15. Gauriya Soil Mining Project from Gata No. 389, 426 Village Gauriya, Tehsil Misrikh, District- Sitapur, U.P. (Area- 0.4215 ha), 9815/SIA/UP/MIN/528239/2025**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Rian Enviro Pvt. Ltd. The project proponent/consultant informed the committee that the environmental clearance for the above project was issued by SEIAA, U.P. vide EC Identification no. EC25C0108UP5610344N, dated 22/05/2025 for the period of 03 months with mining quantity 9209 m<sup>3</sup>.

The project proponent informed the committee that due to typographical error in environmental clearance letter the location of the project is mentioned as "Ordinary Soil Mining Project" at Gata No. 389, 397, 313Ka, 356, 303Gha, 398Gha, Village Nerhi, Tehsil- Sitapur, District- Sitapur, Uttar Pradesh (Lease Area: 0.8019 Ha.) instead of "Gauriya Soil Mining Project from Gata No. 389, 426 Village Gauriya, Tehsil Misrikh, District- Sitapur, U.P. (Leased Area- 0.4215 ha)". Therefore, the project proponent requested the committee to amend the EC letter dated 22/05/2025 as per details given below:

Particular	Details mentioned in EC letter	Proposed amendment in EC letter
Page no. 1 - Subject & Page No. 6 - Point no.1	"Ordinary Soil Mining Project" at Gata No. 389, 397, 313Ka, 356, 303Gha, 398Gha, Village Nerhi, Tehsil- Sitapur, District- Sitapur, Uttar Pradesh (Lease Area: 0.8019 Ha.)	"Gauriya Soil Mining Project from Gata No. 389, 426 Village Gauriya, Tehsil Misrikh, District- Sitapur, U.P. (Leased Area- 0.4215 ha)".

**RESOLUTION AGAINST AGENDA NO. 15**

The committee has gone through the documents submitted by the project proponent and presentation before SEAC and recommended to amend the environmental clearance letter dated 22/05/2025 as per above details. All the other contents mentioned in environment clearance letter dated 22/05/2025 shall remain the same.

**16. Ordinary Soil Mining project at Arazi No.- 97 G, 144, 145, 152, Village- Paduhar, Tehsil- Chakia, District- Chandauli (U.P.) by M/s DRS Industrial Park LLP, Partner- Dev Battacharya, Area- 1.441 ha, 10121/SIA/UP/MIN/539004/2025**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant Mr. Anubhav Singh, EIA Coordinator, M/s ETRC Consultants Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Ordinary Soil Mining project at arazi No.- 97 G, 144, 145, 152, Village- Paduhar, Tehsil- Chakia, District- Chandauli (U.P.) by M/s DRS Industrial Park LLP., (Leased Area- 1.441 ha).

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## 2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/539004/2025			
2.	File No. allotted by SEIAA, UP	10121			
3.	Date of approval of Mining Plan by DGM	36/tees upkhanij/2025, Dated: 20.05.2025			
4.	Name of Proponent	M/s DRS Industrial Park LLP Partner- Dev Bhattacharya			
5.	Full correspondence address of proponent	R/o f 36, 37, Village- Ramnagar, Jiwanathpur Chandauli U.P.			
6.	Name of Project	Proposed Ordinary Soil mining project			
7.	Project location (Plot/Khasra/Gata No.)	Arazi No.- 97 G, 144, 145, 152,			
8.	Name of Village	Paduhar			
9.	Tehsil	Chakia			
10.	District	Chandauli			
11.	Name of Minor Mineral	Ordinary Soil			
12.	Sanctioned Lease Area (in Ha.)	1.441 Hectare			
13.	Max.& Min mRLwith in lease area	Minimum mRL: 106 m Maximum mRL: 104 m			
14.	Pillar Coordinates (Verified by DMO)	GATA NO	Pillars Coordinates		
		97 g	Pillar	Latitude	Longitude
			A	25°4'45.20"N	83°11'46.62"E
			B	25°4'45.25"N	83°11'48.00"E
			C	25°4'45.09"N	83°11'48.08"E
			D	25°4'45.04"N	83°11'46.69"E
		144	Pillar	Latitude	Longitude
			A	25°4'43.92"N	83°11'41.31"E
			B	25°4'43.79"N	83°11'43.01"E
			C	25°4'40.82"N	83°11'42.94"E
			D	25°4'40.98"N	83°11'41.36"E
		145	Pillar	Latitude	Longitude
			A	25°4'44.13"N	83°11'39.14"E
			B	25°4'43.92"N	83°11'41.31"E
			C	25°4'43.17"N	83°11'41.30"E
			D	25°4'43.41"N	83°11'39.11"E
		152	Pillar	Latitude	Longitude
			A	25°4'45.35"N	83°11'44.10"E
			B	25°4'45.20"N	83°11'46.62"E
			C	25°4'41.92"N	83°11'47.99"E
			D	25°4'42.07"N	83°11'44.37"E
15.	Total Geological Reserves	30,261 cum			
16.	Total Mincable Reserves	27,811 cum			
17.	Total Proposed Production (in 3 months)	27,811 cum in 3 months			
18.	Proposed Production (in 3 months)	27,811 cum in 3 months			
19.	Sanctioned Period of Mine lease	3 months			
20.	No. of workers	25			
21.	Type of Land	Private land			
22.	Ultimate depth of mining	2.10 m			
23.	Nearest metalled road from site	SH 97- 1.0 Km in North East direction.			
24.	Water Requirement	7.26 KLD			
25.	Name of QCI Accredited Consultant with QCI No and period of validity.	ETRC Consultants Pvt. Ltd. Certificate No: NABET/EIA/2225/RA 0273_Rev.01, Valid upto 02 Nov 2025			
26.	Any litigation pending against the project or land in any court	No			
27.	Details of 500 m Cluster certificate Verified by Mining Officer	35/tees upkhanij/2025, Dated: 20.05.2025			
28.	Proposed EMP cost	Rs.6.96 Lakhs (including CER budget)			

Minutes of 945<sup>th</sup> SEAC-2 Meeting Dated 28/05/2025

29.	Length and breadth of Haul Road.	508 m length × 6 m width
30.	No. of Trees to be Planted	500 nos.

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 28/05/2025 mentioning is as follows:

1. I, Shalini Gupta, D/o Sri O.P. Gupta is EIA coordinator of M/s ETRC Consultants Pvt. Ltd.
2. I have prepared the EC application report for the Proposal Ordinary Soil Mining project at Arazi No.- 97 G, 144, 145, 152, Village- Paduhar, Tehsil- Chakia, District- Chandauli (U.P.) by M/s DRS Industrial Park LLP., (Leased Area- 1.441 ha) with my team.
3. I have personally visited the site of proposal and certify that no mining/construction activity has been undertaken on the project site for the present proposal.
4. I am satisfied that all the necessary data/information submitted along with EC application are true and correct.
5. I certify that this project has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. The EMP report for the proposal is prepared by my team as per guidelines laid down by NABET/QCI.

**RESOLUTION AGAINST AGENDA NO. 16**

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.

(Prof. Jaswant Singh)  
Member, SEAC-2

(Dr. Amrit Lal Haldar)  
Member, SEAC-2

(Dr. Dineshwar Prasad Singh)  
Member, SEAC-2

(Tanzar Ullah Khan)  
Member, SEAC-2

(Dr. Shiv Om Singh)  
Member, SEAC-2

(Dr. Harikesh Bahadur Singh)  
Chairman, SEAC-2

(Sushant Sharma, IFS)  
Member-Secretary, SEAC-2

**Nodal, SEAC-2**

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by SEAC-2 during the meeting.

Annexure-IGeneral and Specific Conditions for Soil Earth Mining Projects:-General condition:

1. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
2. Any mining activity shall be undertaken only after valid permission from Mining Department/District Administration and written agreement with land owner from where earth excavation is proposed.
3. No change in mining technology and scope of working shall be made without approval of Authority.
4. Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
5. The Authority reserves the right to revoke the clearance if conditions stipulated are not implemented. The Authority will also be entitled to impose additional environmental conditions or modify the existing ones, if necessary.
6. In case of any deviation or alteration in the project proposed from those submitted to this Authority for clearance, a fresh reference should be made to the Authority to assess the adequacy of the condition(s) imposed and to add additional environmental protection Measures required, if any.
7. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions:

1. The Environmental clearance will be co-terminus with the agreement/mining plan whichever is earlier.
2. Environment management should be in accordance with the present environment status of the project.
3. Approach kaccha road should be made motorable and maintained periodically.
4. Transportation of soil should be undertaken in covered containers.
5. Rehabilitation plan with planting of trees to be submitted along with the closure plan.
6. Land to be leveled and handed over to the owners after completion of excavation work.
7. A valid NOC from State Pollution Control Board shall be obtained for the Brick kiln prior to operation as per law and all guidelines must be followed, if applicable.
8. The mining operations shall be strictly limited to the proposed mining sites and proposed purpose.
9. Top soil should be adequately preserved and should be used for landscaping.
10. Excavated soil should be properly stored in a manner not to increase surrounding air pollution level.
11. Water sprinkling should be exercised during excavation and storage of soil for suppression of fugitive dust.
12. Excavated area should be properly reclaimed and ensured that no open bore hole is left.
13. Safety measures for the people working at the site shall be duly taken care of as per law.
14. The excavation work shall be done in day time only.
15. The project boundary shall be properly covered to restrict dust dispersion.
16. Precautionary measures during soil excavation for conservation and protection of rare and endangered flora and fauna found in the study area.
17. Noise level shall be maintained as per standards for both day and night.
18. The route map for soil transportation from excavation plots to work site should be firmed up and necessary permissions shall be sought from District Administration.
19. Vehicles hired for the transportation should be in good condition and should have Pollution Check Certificate and should conform to applicable air and noise emission standards.

Minutes of 945<sup>th</sup> SEAC-2 Meeting Dated 28/05/2025

20. Personnel exposure monitoring for respirable mineral dust shall be carried out for the workers and records maintained including health records of the workers. Awareness program for workers on impact of mining on their health and precautionary measures like use of personal protective equipments etc. shall be carried out periodically. First aid facilities and adequate sanitary facility in the form of temporary toilets/septic tanks.
21. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management Rules.
22. Project proponent should maintain daily register for information of (a) collection of soil/clay, (b) manpower & (c) transportation purpose.
23. Soil mining shall strictly be undertaken as per rules and regulations/permissions obtained from District Administration/Mining Department
24. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
25. The borrowing/excavation activity shall be restricted to a maximum depth of 2 m. below general ground level at the site.
26. The borrowing/excavation activity shall be restricted to 2 m. above the ground water table at the site.
27. The borrowing/excavation activity shall not alter the natural drainage pattern of the area.
28. The borrowed/excavated pit shall be restored by the project proponent for useful purpose(s).
29. Appropriate fencing all around the borrowed/excavated pit shall be made to prevent any mishap.
30. Measures shall be taken to prevent dust emission by covering of borrowed/excavated earth during transportation.
31. Safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to borrowing/excavation of earth.
32. Workers/labourers shall be provided with facilities for drinking water and sanitation.
33. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
34. A minimum distance of 15 m from any civil structure shall be kept from the periphery of any excavation area.

# State Level Environment Impact Assessment Authority, Uttar Pradesh

## Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

### Minutes of the 911<sup>th</sup> Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 22-09-2025

The meeting of 911<sup>th</sup> State Level Environment Impact Assessment Authority, UP (SEIAA) was held online on 22.09.2025 the Directorate of Environment. The following were present in the meeting: -

1. Shri Anupam Gupta
2. Shri Amit Chandra
3. Shri Manish Mittal

- Chairman, SEIAA, U.P.  
Member, SEIAA, U.P.  
Member Secretary, SEIAA, U.P.

### Agenda-A-Minutes of 945th SEAC-2 Meeting Dated 28/05/2025

1. "Ordinary Earth Mining" Project at Gata No.- 290, Village- Timrali, Tehsil- Hathras, District- Hathras, Uttar Pradesh, (Leased Area- 0.2830 Ha), Shri Ravi Kumar Goswami., 10081/SIA/UP/MIN/537939/2025

SEIAA noted the comments of SEAC and advised the project proponent to take further necessary action as per OM no. F. No. IA3-3/45/2021-IA.III dated 09.08.2024 of MoEF&CC.

2. Validity extension of ECs of Sand/morrum/river bed material mining based on the replenishment study as per Hon'ble NGT order "Morrum Mining" Project at Arazi No.- 824 Kh (Khand 04), Village-Agori Khas, Tehsil- Obra, District- Sonbhadra, U.P. (Applied Area : 12.368 ha.), 6748/6321/SIA/UP/MIN/537974/2025

SEIAA gone through the comments of SEAC and noted that SEAC went through the letter dated 30-12-2022 of DGM UP, informing that replenishment studies has been completed by CMPDI and the validity period of E.C. granted for the period of 1 year may be extended till the validity period of lease deed. SEAC also noted that EC's are also issued with Specific Conditions that Environmental clearance will be co-terminus with the mining lease period/Mining Plan. SEAC also noted that District Sonbhadra has uploaded replenishment study report for year 2023 and year 2024 in public domain <https://sonbhadra.nic.in>.


Hence, SEIAA agreed with the recommendation of SEAC to extend the validity period of environmental clearances concerned with the 685th SEIAA meeting dated 31/12/2022 which will be co-terminus with the mining lease period/Mining Plan, whichever is earlier, where replenishment study report has been uploaded in the public domain for the period of year 2023 and 2024.

It will be the responsibility of the Mining Department to ensure that no mining is carried out beyond the quantity mentioned in the replenishment study report validated by mining department and leases are operated on the basis of replenishment study reports, conducted on annual basis.

3. "Ordinary Earth Mine", Village- Asda mau, Pargana- Siddhaur, Gata No.-288, Lease Area- 0.7793 Ha., Tehsil- Haidergarh, District- Barabanki, Uttar Pradesh, Project Proponent- Shri Ashvani Kumar., 10082/SIA/UP/MIN/537996/2025.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC adding following specific conditions:

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. Validity period of this EC is 3 months as the Lol has been issued for a period of 3 months and co-terminus with the validity of current mine plan and current lease period whichever is earlier after this period the EC will become null and void.
3. The project proponent shall obtain permission from competent authority for felling of trees if required.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.
7. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LIFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
8. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. The project proponent shall ensure that water bodies do not get polluted due to mining activity.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.

Minutes of the 911<sup>th</sup> Meeting of the SEIAA, UP held on 22.09.2025

12. Project Proponent shall submit the Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.
13. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
14. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.
4. "Sand Stone (Gitti- Patthar, Boulder)" Project at Gata No.- 01 Mi. (Khand No.- 13), Village- Belhat, Tehsil- Koraon, District- Prayagraj, U.P. (Leased Area : 4.858 ha./ 12.0 Acre), M/s Harsh Associates, Prop.- Smt. Vandana Chaurasia W/o Shri Deepak Chaurasia., 10083/SIA/UP/MIN/503103/2024  
SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear. The proposal is already delisted in Parivesh Portal. The proposal will open only after submission of online request on prescribed online portal.
5. Plotted Development Colony Residential Housing and Commercial Complex at Khasra No. 1854, 1858, 1859, 1861, 1884 K, 1879, 1889, 1884, 1885, 1878, 1880, 1882, 1883, 1886, 1887, 1888, 1890, 1891, 1892, 1893, 1877 K, 1841, 1848, 1849, 1850, 1853, 1862, 1863, 1864, 1865, 1866, 1867, 1868, 1881, 1851 KHA, 1840 K, 1852 KHA, 1874 KHA, 1875 KHA, 1869, 1876 K, 1839 K, 1871, 1872, 1873, 1874 K, 1875 K, 1877 KHA, 1852 ENA, 1851 K, 1840 K, 1870, at Dasna, Tehsil & District- Ghaziabad, Uttar Pradesh., 10084/SIA/UP/INFRA2/537233/2025.  
SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through file and document and opined that the matter be referred back to SEAC to review the following points:
1. Details of final discharge point of waste water/effluent and concerned NOC or application submitted to competent authority.
  2. Details of source of fresh water and concerned NOC or application submitted to competent authority.
  3. Approved building plans or application submitted to competent authority.
  4. Structure Stability certificate
  5. Plans for alternate energy sources in common area facilities
  6. Plans for buffer zone between adjoining industry and the project.
6. "Sand Stone (Gitti- Patthar, Boulders)" Project at Gata No.- 584 (Khand No.- 08), Village- Piprawan, Tehsil- Meja, District- Prayagraj, U.P. (Leased Area : 3.2374 ha./ 8.0 Acre) Prop.- Smt. Mohini Devi W/o Shri Shankar Dayal Singh., 10085/8267/SIA/UP/MIN/505060/2024  
SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through file and document and found that geo-coordinates mentioned in ToR and DSR are different. Hence SEIAA opined to refer back the matter to SEAC for review/comments.
7. Green Road IIM Road To Hardinge bridge on Left hand side of Gomti River., 10086/SIA/UP/INFRA1/537167/2025  
SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear. The proposal is already delisted in Parivesh Portal. The proposal will open only after submission of online request on prescribed online portal.

8. Length of road section from Shaheed Path Bridge to Kisan Path Aqueduct (Part-4) will be 6.30 km in length and 24 m width. The road section will be started from Bagmau and will continue to Deoria in District-Lucknow, State-Uttar Pradesh., 10087/SIA/UP/INFRA1/537166/2025

SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear. The proposal is already delisted in Parivesh Portal. The proposal will open only after submission of online request on prescribed online portal.

9. "Ordinary Earth Mining" Project at Gata No.- 1160mi, Village- Pachon, Tehsil- Sikandra Rao, District- Hathras, Uttar Pradesh. (Area-0.3450 Ha), 10088/SIA/UP/MIN/538232/2025.

SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through file and document and opined that project proponent shall submit mining plan approval letter or any document signed by Government official stating the quantity to be excavated.

10. Building Stone Sandstone Mine at Gata No. 83 Gh, Sl. No. 04, Area 5.0 ha in Village- Bhusi Pathraha, Tehsil- Lalganj, District- Mirzapur, Uttar Pradesh., 10089/9348/SIA/UP/MIN/537261/2025.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC adding following specific conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with.
2. Approved explosives and proper technique should only be used for blasting, to avoid loud sound and cracks in nearby buildings.
3. DSR formulation is done by a sub-committee formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted before signing lease deed that no forest land is involved in mining or as a route for mineral transportation and does not lie within any Protected area, National Park, Sanctuary and ESZ. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Mine reclamation plan should be prepared for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least

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- 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.
9. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped. Ma Ke Naam" and the details of the same shall be uploaded in the Meri LIFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
  10. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
  11. The project proponent shall ensure that water bodies do not get polluted due to mining activity.
  12. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
  13. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
  14. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.
  15. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB.
  16. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.
  17. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
  18. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC
  19. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.
11. Gitti-Boulder (Dolostone) Mining Project Arajji no. 5309क, 5311, 5310, 5312क, 5314क, 5314ख, 5324 ख, 5325, 5326 Village-Billi Markundi, Tehsil- Obra, District-Sonbhadra, Uttar Pradesh. Area- 1.530 Ha., 10090/SIA/UP/MIN/538413/2025.

SEIAA noted that the above proposal has been appraised and recommended for grant of ToR by SEAC. Hence ToR is being granted to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- NOC from Forest Department should be submitted at the time of EIA.
- 2- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 3- The address of the lease area and production per annum should match with that mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public

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- hearing shall be conducted as per EIA notification, 2006 (as-amended) and the address of lease area and production per annum shall be as mentioned in DSR and LoI.
- 4- Detailed Mine Reclamation plan and Plan for using the mine void for productive use in consultation with local administration and gram-panchayat should be submitted along with EIA-EMP.
  - 5- The project proponent shall submit permission of CGWA for using ground water or submit proposal for obtaining water from alternative legal source of fresh water along with EIA-EMP.
  - 6- Latest KML file for the area and mining lease area should be provided.
  - 7- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
  - 8- In case project proponent intends to temporarily store mined out material or any tools, equipments or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
  - 9- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
  - 10- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
    - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
    - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
  - 11- In case of expansion / renewal of earlier EC, following information should be submitted
    - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, GoI, Lucknow.
    - b. Copy of CTE and CTO issued by SPCB.
    - c. Status of submission of six-monthly compliance report to EC granted earlier
    - d. Court cases, if any.
  - 12- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.
  - 13- DSR formulation is done by a sub-committee formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted along with EIA-EMP that no forest land is involved in mining or as a route for mineral transportation and does not lie within any Protected area, National Park, Sanctuary and ESZ. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023.
  - 14- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants/ ha of lease area. In this case, PP should prepare a plan, duly approved

either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt in the EIA/EMP and polygon should be attached. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.

- 15- The project proponent shall submit details of nearby water bodies and plan to ensure that these water bodies do not get polluted due to mining activity.
- 16- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
- 17- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.
- 18- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
- 19- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
- 20- Project Proponent in consultation with UPSPCB will establish required number of CAAQMS within a period of one year and submit geo-referenced map of these stations along with data on six-monthly basis.
- 21- These TORs shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.

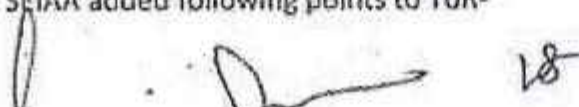
**12. Manufacturing of Different Types of Resin by M/s Tajpuria Panels Private Limited M/s Tajpuria Panels Private Limited has proposed a new plywood industry in UPSIDA, Hardoi., 10091/SIA/UP/IND3/538176/2025**

SEIAA agreed with the recommendation of SEAC to grant ToR to the above project adding the following conditions:

1. The site is located up stream of water intake point of Lucknow. Proposal for achieving ZLD should be submitted at the time of EIA.
2. Proposal for odor control should also be submitted at the time of EIA.
3. Disaster management plan and Safety precaution in storage of product and raw material should be the part of EIA.
4. Green belt should be Miyawaki model based.

**13. Sand stone Quartzite Ballast Gitti Mining Project is situated near Village- Sukrit, Tehsil -Robertsganj District - Sonbhadra, Uttar Pradesh, Area-2.0234 ha., 10092/SIA/UP/MIN/538596/2025**

SEIAA noted that the above proposal has been appraised and recommended for grant of ToR by SEAC. Hence ToR is being granted to the title proposal for conducting EIA studies. SEIAA added following points to ToR-



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- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- The address of the lease area and production per annum should match with that mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per EIA notification, 2006 (as amended) and the address of lease area and production per annum shall be as mentioned in DSR and Lol.
- 3- Detailed Mine Reclamation plan and Plan for using the mine void for productive use in consultation with local administration and gram-panchayat should be submitted along with EIA-EMP.
- 4- The project proponent shall submit permission of CGWA for using ground water or submit proposal for obtaining water from alternative legal source of fresh water along with EIA-EMP.
- 5- Latest KML file for the area and mining lease area should be provided.
- 6- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 7- In case project proponent intends to temporarily store mined out material or any tools, equipments or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental Impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 8- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- 9- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
  - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
  - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- 10- In case of expansion / renewal of earlier EC, following information should be submitted
  - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, GoI, Lucknow.
  - b. Copy of CTE and CTO issued by SPCB.
  - c. Status of submission of six-monthly compliance report to EC granted earlier
  - d. Court cases, if any.
- 11- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.
- 12- DSR formulation is done by a sub-committee formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted along with EIA-EMP that no forest land is involved in mining or as a route for mineral transportation and does not lie within any Protected area, National Park, Sanctuary and ESZ. If forest land is

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involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinlyam, 2023.

- 13- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt in the EIA/EMP and polygon should be attached. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
  - 14- The project proponent shall submit details of nearby water bodies and plan to ensure that these water bodies do not get polluted due to mining activity.
  - 15- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
  - 16- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.
  - 17- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
  - 18- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
  - 19- Project Proponent in consultation with UPSPCB will establish required number of CAAQMS within a period of one year and submit geo-referenced map of these stations along with data on six-monthly basis.
  - 20- These TORs shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
14. "Sand Stone (Gitti- Patthar, Boulder)" Project at Gata No.- 03 (Khand No.- 09) , Village Garha, Tehsil- Bara, District- Prayagraj, U.P. (Leased Area : 3.64 ha.), 8593/SIA/UP/MIN/446097/2023.

SEIAA noted that the project was recommended for EC on 24/01/2024 when DSR was not approved and no comments regarding it has been made in SEAC MoM dated 28.05.2025. Hence SEIAA opined to refer back the project to SEAC for detail review/comments in reference to approved DSR.





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**15. Gauriya Soll Mining Project from Gata No. 389, 426 Village Gauriya, Tehsil Misrikh, District- Sitapur, U.P. (Area- 0.4215 ha),, 9815/SIA/UP/MIN/528239/2025.**

SEIAA agreed with the recommendation of SEAC to amend the environmental clearance letter dated 22/05/2025 as:

Particular	Details mentioned in EC letter	Proposed amendment in EC letter
Page no. 1 - Subject & Page No. 6 - Point no.1	"Ordinary Soil Mining Project" at Gata No. 389, 397, 313Ka, 356, 303Gha, 398Gha, Village Nerhi, Tehsil- Sitapur, District- Sitapur, Uttar Pradesh (Lease Area: 0.8019 Ha.)	"Gauriya Soil Mining Project from Gata No, 389, 426 Village Gauriya, Tehsil Misrikh, District- Sitapur, U.P. (Leased Area- 0.4215 ha)".

All the other contents mentioned in environment clearance letter dated 22/05/2025 shall remain the same.

**16. Ordinary Soll Mining project at Arazi No.- 97 G, 144, 145, 152 , Village- Paduhar, Tehsil- Chakia, District- Chandauli (U.P.) by M/s DRS Industrial Park LLP, Partner- Dev Battacharya, Area- 1.441 ha, 10121/SIA/UP/MIN/539004/2025**

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC adding following specific conditions:

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. Validity period of this EC is 3 months as the Lol has been issued for a period of 3 months and co-terminus with the validity of current mine plan and current lease period whichever is earlier after this period the EC will become null and void.
3. The project proponent shall obtain permission from competent authority for felling of trees if required.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.
7. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall

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be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LIFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.

8. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. The project proponent shall ensure that water bodies do not get polluted due to mining activity.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Goi, Lucknow.
12. Project Proponent shall submit the Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.
13. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
14. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.

  
(Shri Anupam Gupta)  
Chairman  
SEIAA

  
( Shri Manish Mittal)  
Member-Secretary  
SEIAA

  
( Shri Amit Chandra)  
Member  
SEIAA